BEFORE THE NATIONAL GREEN TRIBUNAL
O.A. No. 65/2024
CENTRAL ZONE BENCH, BHOPAL

IN THE MATTER OF:

RAJEEV NAYAN TRIPATHI .....APPLICANT

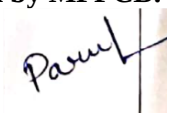
VERSUS

STATE OF MADHYA PRADESH & ORS. .....RESPONDENT

INDEX

Date: 31.07.2024

Submitted by MPPCB:-



Place: Bhopal

through Counsel
Adv. Parul Bhadoria
Ph. No.: (+91)-8085977111;
Email: parul.bhadoria04@gmail.com

Report of the Inspection Committee

with reference to

Hon'ble National Green Tribunal (NGT) Central Bench, Order dated 02/04/2024

Inspection Date – 28.05.2024

In the matter of

Original Application No. 65/2024 (CZ)

Rajeev Nayan Tripathi

Vs

State of Madhya Pradesh & Others

Members of the Committee :

1. One representative from the District Magistrate, Satna, M.P.
2. One representative from the Member Secretary, State Pollution Control Board, M.P.

Subsequent Committee comprising two members vide MPPCB letter no. 441/BMW/MPPCB, dated 16.05.2024.

1. Dr. Neeraj Verma, Chief Chemist, MPPCB, Bhopal
2. Dr. Rajendra Chaturvedi, Scientist, MPPCB, Bhopal

Abbreviations & Reference Words

- APCD – Air Pollution Control Device
- BMWM – Bio-medical waste management
- CBWTF – Common Biomedical Waste Treatment Facility
- CEMS – Continuous Emission Monitoring System
- CO – Carbon monoxide
- CO_2 – Carbon dioxide
- CPCB – Central Pollution Control Board
- CTSDF – Common treatment storage and disposal facility
- DG – Diesel generator
- ERP – Emergency Response Procedure
- ETP – Effluent Treatment Plant
- GPS – Global Positioning System
- HCF – Health care facility
- HWM – Hazardous Wastes Management
- ID – Induced draft
- IoT – Internet of things
- IP – Internet Protocol
- KVA - Kilo Volt Amperes
- MPPCB – Madhya Pradesh Pollution Control Board
- MT – Metric Ton
- PLC – Programmable logic controller
- PM – Particulate Matter
- PTZ – Pan-Tilt-Zoom
- RTM – Real-time monitoring
- TOC – Total organic carbon

Joint Committee Inspection Report

Hon'ble NGT (CZ), Bhopal vide Order dated 02.04.2024 in the matter of Rajeev Nayan Tripathi Vs State of Madhya Pradesh & Others directed under para 1,2,3,5, and 6 as follows :

1. The issues raised in this applications are the violation of Bio-Medical Waste Management Rules by M/s Indo Water Management and Pollution Control Corporation at Badkheda, Tehsil Uchehara District Satna where the Bio Medical Waste are stored for months and are not disposed within a time frame prescribed in the rules, causing infection and spreading the various kind of disease among the local residents.

2. A substantial issue of environmental has been raised. Issue notice to the respondents. Returnable within four weeks.

3. Applicant/Registry is directed to take necessary steps for service to the respondents by both ways and also on available email.

5. We deem it just and proper to call a report on the matter in issue, in present application, from a Joint Committee consisting of:

   (i) One Representative from the District Magistrate Satna (M.P.)

   (ii) One Representative from the Member Secretary, State Pollution Control Board, (M.P.)

6. The Committee is directed to submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.

Complying the directions, the following officers were nominated as members of the joint committee vide MPPCB letter No. 1285/Law, dated 08.04.2024 and DM, Satna office letter no. letter No. 65/Satna dated 13.04.2024. (Annexure-1)

1. Shri L.R. Jangde, Dy. Collector, Satna representing District Magistrate, Satna
2. Shri Pushpendra Singh, Regional Officer, MPPCB representing Member Secretary, M.P. Pollution Control Board.

The above Committee inspected the site M/s Indo Water Management and Pollution Control Corporation, Vill. Barkheda, Tehsil Uchehara, Dist. Satna (CBWTF) on dated 29.04.2024. Adv. Ankit Dubey, complainant's representative, and Shri Amol Mohane, Proprietor of the CBWTF were also present at the time of inspection. The Committee has submitted its report.

The subsequent 'assistance committee' comprising following members was constituted vide MPPCB letter no. 441/BMW/MPPCB, dated 16.05.2024, to assist the Joint Committee in presentation of inspection report based on the factual. (Annexure-2)

1. Dr. Neeraj Verma, Chief Chemist, MPPCB, Bhopal
2. Dr. Rajendra Chaturvedi, Scientist, ERC, MPPCB, Bhopal

This committee coordinated with the District Magistrate office and scheduled the inspection on 28.05.2024 to collect the factual information pertaining to status of Bio-medical Wastes Management Rules by CBWTF M/s Indo Water Management and Pollution Control Corporation, Vill. Barkheda, Tehsil Uchehara, Dist. Satna. The petitioner and the occupier of the CBWTF were also communicate regarding schedule inspection by the Joint Committee Annexure-3, 4.

Shri Sumesh Kumar Dwivedi, Dy. Collector Satna, representing the District Magistrate, accompanied as member of the assistance committee. The Attendance Sheet of member present at the time of inspection is attached as Annexure-5.

1 The findings and the facts, observed by subsequently constituted assistance committee, are stated as follows. The findings, and this report, should be read with the report submitted by the Joint Committee as per inspection on dated 29.04.2024, Annexure-6 :

2. The issues raised in this applications are the violation of Bio-Medical Waste Management Rules by M/s Indo Water Management and Pollution Control Corporation at Barkheda, Tehsil Uchehara District Satna where the Bio Medical Waste is stored for months and is not disposed within a time frame prescribed in the rules, causing infection and spreading various kind of disease among the local residents.

3 In order to verify the factual the assisting committee visited the CBWTF site on 28.05.2024 and noticed that a huge quantity of Bio-medical wastes was stored indiscriminately and recklessly inside the premises in different covered sheds. This, as can be seen in the pictures, Fig. 1-2, constitutes serious violation of Bio-medical Wastes Management Rules.

4. This CBWTF is in operation since the year 2009. The CBWTF was issued closure order in the year 2021 vide MPPCB letter no. 1062/Tech/Bhopal, dated 12.07.2021 for violation observed under Environment (Protection) Act 1986. This closure order was revoked and the Consent to operate the facility under Water Act 1974, Air Act 1981, Authorization under Bio-medical Wastes Management Rules 2016 and the Authorization under Hazardous and Other Wastes 2016, was renewed vide Consent No. AWHB-56492 in August 2022. This renewed consent is valid till June 2027. Annexure-8.

5. The Consented capacity of Incinerator is 100 Kg/hour, Autoclaving capacity of 350 Lts/hr and the Shredder capacity of 40 Kg & 250 Kg/hr. The allowed power generation capacity is 83 KVA through the D.G. sets of 15, 25 and 43 KVA capacity.

6. This CBWTF has been authorized to handle the bio-medical wastes in five districts, viz. Panna, Rewa, Satna, Sidhi and Singrauli. However, this facility is covering two more districts, viz. Damoh and Chhatarpur, as informed to the inspection team by the facility owner. A total of 730 HCFs are member of this facility with coverage of 9159 Beds. An average daily operation of incinerator is six hours. An average quantity of 1150 Kg waste is collected by the CBWTF plant. A total of 12 dedicated vehicles, equipped with GPS, have been deployed to collect the wastes from the HCFs. The labelling on the CBWTF vehicles and compliance in line with the CPCB specifications could not be checked as all the vehicles were on field for collection of wastes from the HCFs and none was available at the CBWTF site. Tracking of vehicles can be done on real-time basis on portal https://www.indocbwtf.com/. There is little mismatch in the vehicle registration numbers provided by the CBWTF operator and the registration numbers noticed at the CBWTF portal. Annexure-9.

7. The CBWTF has land area of about 2.5 acres. Plantation and other activities need to be stepped up inside the premises. The waste movement and storage area needs to be properly paved to arrest dust and fugitive emissions. See Fig. 3 and 4 in this support. The Operator of the facility is required to abide by the norms stipulated in the Consent No. AWHB-56492 failing to that may attract punitive action as per the provisions under Environmental Laws.

8. During inspection the committee noticed two Autoclaving machines in the operation area with capacity of 350 lit/hr and 1500 lit/hr respectively and both the autoclave were in functional state. At the time of inspection only one autoclave of 1500 lit/hr capacity, i.e. over four times of the capacity permitted to the CBWTF, was in operation with full capacity. See Fig. 5, 6 in this support. The permitted autoclaving capacity to the CBWTF, vide MPPCB Consent order no. AWHB-56492 is only 350 lit/hr hence using autoclaving machine of substantially higher capacity constitutes a serious violation.

   As per Note (1) on Consent order page 1 the CBWTF is required to obtain fresh consent from the MPPCB for any change in the capacity of equipment but this has been defied by the occupier. The enhancement of equipment capacity without taking a fresh consent under Water (Prevention & Control of Pollution) Act 1974 is a breach of Consent order.

9. The autoclave at the CBWTF site was devoid of computer recording devices for automatic and continuous monitoring to record dates, time, load identification and operating parameters throughout the autoclave cycle. This constitutes violation of authorization condition granted by MPPCB to the CBWTF. The Schedule II of BMWM Rules may also be referred in this regard. Annexure-10.

10. The record pertaining to Validation Test for autoclave was not available at site and hence this could not be verified on inspection day. Non availability of the stated record at the site is violation of BMW Authorization condition.

11. The CBWTF is expected to perform Routine Test, using chemical indicator strip, during autoclaving of each batch and this record should be maintained for review by the regulatory authority. At the time of inspection the Routine Test related record was not available at site for verification. This is violation of Authorization condition.

12. The information regarding capacity of motor in autoclave, shredder etc could not be made available to the inspection team hence the energy requirement could not be assessed. The energy consumption can help to draw the operation hours of the equipment and quantity of waste treated. Cross verification of operation status of CBWTF equipment also could not be done due to non availability of energy consumption bills of individual machines. Due to non availability of information at site it could also not be assessed if the existing DG sets are sufficient to cater to the need or not at the time of power failure.

13. The BMWM Rules, 2016 stipulates that biomedical waste incinerator should have atleast two seconds residence time in secondary chamber. A minimum residence time has been stipulated to ensure desired level emission control with respect to volatile organic compounds, especially dioxins and furans.

    It was learnt during the inspection that the occupier has made modification in the secondary chamber of BMW incinerator in the year 2022, raising BMW residence time from 1 second to 2 seconds. The process of alteration in residence time has resulted in structural modification in the primary and the secondary chamber of the incinerator, as depicted in Fig. 7. This structural modification, and said change in the capacity of secondary chamber, requires a fresh consent as per Rule but the occupier did not abide by this. This again is a case of violation of consent order issued to the CBWTF.

14. The technical details of the secondary chamber, replaced in the year 2022, including the effective dimension of incineration chamber, were not provided to the team at the time of inspection hence it could not be worked out whether the actual residence time in secondary chamber is 1 second or 2 seconds. The certificate in support of residence time in the secondary chamber, provided later through e.mail, does not have the date of installation of chamber or issuance of the certificate. Procurement details and technical details of previous incineration system, specially the secondary chamber, are also not available for verification. Annexure-11.

    The team noticed manual feeding of wastes in the incinerator. The PLC system at site was not synchronized with the waste feeding mechanism. Fig. 30

15. The enhancement of equipment capacity, and the said changes made in the capacity of secondary chamber due to structural modification, requires fulfilling the condition of Environmental Clearance by the CBWTF but the occupier of facility has not obtained Environmental Clearance from the competitive authority which again is a violation of BMWM Rules.

16. The CBWTF has 03 diesel generator sets, each with capacity of 15 KVA, 25 KVA and 43 KVA. The DG set of 15 KVA was found in unusable condition and this situation can affect the waste treatment and disposal process adversely at the time of power failure. Refer Fig. 8 and 9 in this support.

17. The CBWTF had no separate storage for untreated and the treated bio-medical waste. A huge quantity of waste was found stored in different sheds inside the premises. A total of over 20 tons of waste appeared to be stored at the site, excluding the quantity of incineration ash, in different covered sheds.

18. The wastes storage area/shed, designated as untreated waste, was locked at the time of inspection. When opened, the waste was seen heavily packed and crammed full to the capacity in the storage area, covered with a large tarpaulin. The committee insisted to remove the tarpaulin cover to gauge the storage quantity and condition of wastes.

19. The biomedical wastes, packed in bags and stored in the 'untreated' waste storage area, were of different categories. The stored waste appeared to be several months old as can be seen in the fig. 10-12. It was not possible to track the date and month of bagged wastes because of lack of Bar code system at the CBWTF site. The stored waste was seen to have yellow bags also which is considered as highly infectious wastes. Some of the bags were seen in soiled condition and the waste spillage was also prominently visible in some bags. The storage condition was highly pathetic and not in line with the acceptable criteria.

20. There was no system at all for the storage and handling of BMW. The inspecting team visited other areas too in the premises. One of the sheds was seen locked giving impression as it was not attended since quite a long time. On repetitive insistence the facility operator got the door lock opened. It took about one hour to open the door and make way for the team to have an inside glimpse.

    The team noticed a huge quantity of jam-packed bags of wastes indiscriminately inside the shed. Spiders and cobwebs could be seen easily inside the shed indicating the waste to be of quite older period. The situation was so pathetic that none of the team members stepped inside the shed due to suspected unhygienic condition. Some of the bags were in soiled condition and none of the bags was labelled. Such waste management practices are highly unacceptable and needs a strong check on an immediate note. See Fig. 13 and 14.

21. The plastic waste collected from various HCFs is stored in sheds of GI sheets. This waste is subject to treatment and disinfection followed by shredding before selling to the plastic wastes recyclers, as informed by the CBWTF operator. Fig. 15 is depicting segregation and storage of plastic wastes inside the premises without wearing safety gloves etc.

22. The storage of incineration ash was also not proper. Tons of ash was seen packed in the bags and stored in the covered shed as seen in the Fig. 26, 27. The total quantity of incineration ash disposed by the CBWTF during last three years, i.e. from June 2021 to April 2024, is 93.355 MT of which 54.58 MT was disposed in the year 2021-22, 12.98 MT in 2022-23 and 25.79 MT was disposed in the year 2023-24. This shows high mismatch in the annual incineration ash quantity trend. (Annexure-12)

The handling and management of incineration ash needs an immediate attention. A large number of ash bags were found stored in soiled condition with ash spilling outside. The stacking of bags further deteriorated the situation. As informed by the CBWTF operator the incineration ash is disposed at TSDF site at Pithampur on periodic basis but the relevant record could not be produced before the committee for verification which is a case of violation of BMWM Rules. Fig. 29-30

23. The CBWTF has provided air pollution control devices (APCD), scrubber, demister and a 30 meter high stack for the discharge of emission gases. The system is not maintained properly and is prone to accident anytime. The U-tube manometer was seen in pathetic condition making it impossible to check the pressure drop/negative draft in the system.

The leakages and seepages were noticed at several places in the system. Visible leakages were observed at the scrubber site. Condition of the APCDs was highly inadequate and is susceptible to invite accident at the site at any point of time. See in this support. Fig. 16-19, 31

24. The condition of stack was miserable and muddled with temporary repairs and patches. The insulation and lagging in the stack were in very bad condition. This wear-tear needs to be attended on priority as this is posing hazard to the health & safety and is also posing threat to the surrounding environment. Fig. 20-21

25. The dimensions of the working platform at stack for monitoring also need to be modified in accordance with the CPCB guidelines. Fig. 24

26. The sampling port was in bad shape with leakages seen all-around the flanges. This causes dilution of emission gases and, therefore, constitutes non-compliance of real-time monitoring protocol. This results in erroneous and misleading real-time emission monitoring data streaming to the MPPCB server. This is clearly visible in the Fig. 22-23

27. The CBWTF has installed Effluent Treatment Plant (ETP) for the waste water generated from the CBWTF processes. The ETP was not in operation at the time of inspection and the raw waste, i.e. untreated effluent, was being discharged on the land inside the premises. The sludge generated from the ETP was seen disposed inside the premises which needs to be looked into and checked immediately. These undesired practices can be seen in Fig. 25-28 . This is a serious violation of condition stipulated in the consent order issued under Water Act.

28. The CBWTF is required to maintain logbook of each treatment equipment according to weight of batch, category of wastes treated, time, date, duration of treatment cycle and total hours of operation but the logbook record was not available at the time of inspection. This constitutes violation of BMWM Rules 2016.

29. The application of Bar-coding system was not practiced at the site giving impression that the CBWTF has not adopted this system. Implementation of Bar code based waste management system, which is the responsibility of HCFs too, was lacking at CBWTF site. A record of Bar-code based waste management should be maintained by the operator but it was lacking and could not be produced before the committee at the time of inspection.

30. No separate provision for the storage and handling of mercury waste were in place which is not in line with the Rule 7(11) of BMWM Rules. The operator was of the view that mercury wste is not generated from the HCFs. The sources of mercury waste are Thermometers, Sphygmomanometers, Dental amalgam, Esophageal dilators, Gastrointestinal tubes, Miller-Abbott tube, Intraocular pressure devices, Strain gauge, Urinometer, X-Ray machines, Medical batteries, Barometers used in respiratory therapy, Laboratory chemicals, Thimerosal etc.

31. Details of operation of electric meters, provided for each treatment equipment / disposal unit, could not be made available to the Committee at the time of inspection hence the cross verification of treatment and disposal operations could not be done.

32. It is mandated for the CBWTF to monitor the stack gaseous emissions once in every three months but the record of stack monitoring could not be produced nor it was available at site. This constitutes violation of BMWM Rules and the condition no. 1(c) of consent order issued under Air Act 1981.

33. The CBWTF is required to perform ambient air monitoring at the boundary of the plant premises and submit the report to the MPPCB on quarterly basis. No record regarding monitoring and submission of ambient air quality report could be produced before the team. This is in violation of Air Consent, issued by the MPPCB, condition no. 2.

34. No record or report on TOC in slag and Bottom ash could be produced before the inspection team. The combustion gas analyser for the monitoring of CO_2, CO and O_2, as mandated in the BMWM Rules, was also not available at the site nor the CBWTF has procured it. This all is in violation of conditions of Consent order.

35. As per conditions of Authorization under Hazardous Wastes Rules, the CBWTF is required to display the information on hazardous waste generated, quantity and nature of hazardous chemicals being handled, info on waste water and air emissions etc., outside the unit at main gate. The CBWTF has failed to comply this.

36. As per conditions of Authorization the CBWTF is required to implement the Emergency Response Procedures (ERP) considering all possible scenarios of accidents and emergencies and carry out Mock-drill at regular intervals time to time. Contrary to the authorization condition the CBWTF has not carried out any mock-drill till date. No such record could be presented before the inspection team. Emergency and safety measures adopted within the facility are also not adequate and needs to be upgraded.

37. The industry has adopted real-time monitoring (RTM) protocol. One Continuous Emission Monitoring System (CEMS) and a IP-PTZ camera have been installed at the premises. The CBWTF has provided connectivity of these RTM equipment with the MPPCB server for transmission of real-time monitoring data.

38. While verifying the RTM data and architecture of RTM data communication it was observed that the system in place is not trustworthy. The reliability and genuineness of RTM data is highly questionable. A significant discrepancy was noticed between the data displayed on the control unit of the CEMS and the data transmitted by the analyzer on MPPCB server.

Incinerator Controller Unit Display

CEMS Analyzer Display

39. The noticeable mismatch between the data from the incinerator control unit and the data from the analyzer appears to be a clear case of data tampering. To investigate and validate the accuracy of the analyzer data, a series of assessments were conducted. The first investigation involved removing the probes from the secondary chambers of the incinerator.

The above action should have resulted in gradual decrease in the temperature readings received at the analyzer. It was, however, surprising to note that despite removing the temperature probes from the chamber, the analyzer continued to display and transmits the data without any noticeable change in the reading. This discrepancy indicates that the data being transmitted by the CBWTF is not actual data and this appears to be generating simulated data rather than actual real-time temperatures to mislead the authority/regulatory agency.

Incinerator Controller image **CEMS Analyzer**

40. In order to check the suspected misdeeds by CBWTF in RTM system, at 1:30 pm, the power supply to the incinerator controller unit to both primary and the secondary chambers was deliberately cut off to stop the analyzer from receiving any sample. In this situation the analyser did not get any sample hence it should show substantially low reading, but, surprisingly, the analyzer continued to display primary chamber temperature of 826 ^{0}C and secondary chamber temperature of 1027 ^{0}C without putting the temperature probe inside the incinerator chambers. Further, it continued to transmit this simulated data to the central server at MPPCB.

This anomaly raises a serious question on functioning and reliability of the RTM system installed at the site and the integrity of the CBWTF operator towards the regulatory compliance in true spirit. This case of simulated or pre-generated data constitutes gross violation of the RTM protocol by the CBWTF operator.

Incinerator Controller image
(Power Off State)

CEMS Analyzer
(Values are in compliance)

The temperature in primary and secondary chamber show a static value between 850 ^{0}C and 1050 ^{0}C, in line with the standards prescribed under the Rules. It was surprising to note that there was no gradual increment or decrement in incineration temperature at the start and the stop time which shows that the data being transmitted by the CBWTF is fabricated and simulated and does not show the actual temperature of incinerator. Annexure-13.

41. The inspection team realized that the data was being manipulated at the analyzer level. To investigate further, the inlet and the outlet probes were removed from the analyzer. It was astonishing to note that despite removing the probes, the analyzer continued to generate and transmit the data without any interruption. This behaviour strongly confirms that the analyzer installed at the site is merely a show piece and the data it transmits is simulated and runs in the background. It indicates that the data reported for regulatory compliance is not as per the actual values. This is a clear case of unethical practice to mislead the regulatory authority and calls for a strictest action against the CBWTF operator/occupier.

Primary Temp inlet probe removed

Analyzer continued to display

42. Additionally, it was noticed that the data transmission process was not complying the prescribed protocol. As per protocol the transmission of RTM data should be directly from the analyser to the MPPCB server but it was found to have been routed through a cloud network. This is a clear violation of the data transmission protocol. The device responsible for transmitting the data was found not to be a data logger, and the necessary data transmission protocol was not present on the service provider's network. The vendor's inability to provide a satisfactory explanation further substantiates the suspicion about transmission of unauthenticated data on MPPCB Server.

Site Setup for Data Transmission (No Logger/ IoT involve)

It was noticed that the MPPCB's central server continued to receive the real-time data even after taking out the sampling probe from the stack. The data was continue even on disconnecting the sampling probe. This clearly indicates that the facility (industry) is pushing the fabricated and simulated data instead of realistic data. This observations indicate serious flaws and befooling practices adopted by the CBWTF to mislead the regulating authority.

Key observations during inspection of CBWTF Site

1. A huge quantity of Bio-medical wastes was stored indiscriminately and recklessly inside the premises.
2. Gross violation of Real-time monitoring protocol was observed. Tampered and simulated data was being communicated on real-time basis by the CBWTF to the MPPCB.

3. Real-time monitoring data being transmitted to the MPPCB is neither reliable nor genuine and this can mislead the authority at the time of taking any decision.
4. The storage, handling and management of incineration ash and other wastes was pathetic and not acceptable.
5. Structural modification was reported due to change in equipment and the equipment capacity in the year 2022. This was done to raise the residence time of flue gases from 1 second to 2 seconds. This alteration requires environmental clearance by CBWTF.
6. As per consent order the permitted capacity of Autoclave is 350 lts/hr but the CBWTF was found using autoclave of 1500 lts/hr capacity, i.e. use of equipment higher than the allowed capacity.
7. The workers were seen handling the waste with partial or without safety devices.
8. Record keeping was very poor. CBWTF is required to produce past record at the time of inspection but failed to do so as stated in detail in the report.
9. No separate storage facility for untreated and treated waste was available at site.
10. The pollution control devices are poorly maintained and prone to accident anytime.
11. Leakages and seepage were seen at several places in the system.
12. Bar coding protocol is not implemented. None of the wastes was seen bearing bar-code leading to identification issue.
13. Lack of compliance of Emergency Response Procedure and mock-drill.

Recommendations

1. The incineration system needs to be revamped in toto. Prohibit manual waste feeding practice. Till the revamping make-shift arrangement may be done or the other CBWTF in the nearer locality may be coordinated.
2. Serious lapses, as recorded in the report, regarding handling and management needs to be looked into and resolved on an immediate note.
3. Serious lapses and gross violation in RTM needs to be addressed at once.
4. AI-ML based system can be deployed, strictly under supervision and control of MPPCB, to avert any possible befooling practices by CBWTF in transmission of tampered or simulated real-time monitoring data to the regulatory authority.

Dwivedi 7/6/24

Sumesh Dwivedi
Dy. Collector
Dist. Satna (M.P.)

Rajendra 6th June '24

Dr. Rajendra Chaturvedi
Scientist
MPPCB, Bhopal

6/6/24

Dr. Neeraj Verma
Chief Chemist
MPPCB, Bhopal

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,
पर्यावरण परिसर,ई-5,अरेरा कॉलोनी,भोपाल-462016
Fax No :+91-755-2463742 E-mail : it_mppcb@rediffmail.com

LiFE Lifestyle for Environment

कमांक 1285 /विधि/NGT(CZ)/प्रनिबो/24, भोपाल, दिनांक 08 APR 2024

प्रति,

कलेक्टर,
कलेक्टर कार्यालय,
जिला–सतना ।

विषय :- माननीय राष्ट्रीय हरित अधिकरण, प्रिंसिपल बेंच के प्रकरण कमांक 65/2024 (Rajeev Nayan Tripathi Vs State of M.P. & Ors.) द्वारा दिनांक 02.04.2024 को पारित आदेश के अनुपालन बावत् ।

उपरोक्त विषयान्तर्गत माननीय राष्ट्रीय हरित अधिकरण, प्रिंसिपल बेंच द्वारा प्रकरण कमांक 65/2024 के अन्तर्गत दिनांक 02.04.24 का कृपया अवलोकन हो, आदेश के मुख्य अंश निम्नानुसार है:-

"The issues raised in this applications are the violation of BioMedical Waste Management Rules by M/s Indo Water Management and Pollution Control Corporation at Badkheda, Tehsil Uchehara District Satna where the Bio Medical Waste are stored for months and are not disposed within a time frame prescribed in the rules, causing infection and spreading the various kind of disease among the local residents.

We deem it just and proper to call a report on the matter in issue, in present application, from a Joint Committee consisting of:

(i) One Representative from the District Magistrate Satna (M.P.)
(ii) One Representative from the Member Secretary, State Pollution Control Board, (M.P.)

The Committee is directed to submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.

The report in the matter be filed by the Committee by email at ngtczbbho-mp@gov.in

माननीय एनजीटी द्वारा पारित आदेशानुसार 6 सप्ताह में संयुक्त गठित कमेटी को रिपोर्ट प्रस्तुत करने के निर्देश है तथा बोर्ड की ओर से क्षेत्रीय अधिकारी, सतना को समिति हेतु नामांकित किया जाता है । जिनका मोबाईल नम्बर 8226023925 है ।

संलग्न :-एनजीटी आदेश ।

(ए0ए0मिश्रा)
सदस्य सचिव

प्रतिलिपि :-

1 डायरेक्टर पर्यावरण (तकनीकी), मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, भोपाल की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु ।

2 क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, सतना की ओर आपको निर्देशित किया जाता है कि माननीय अधिकरण द्वारा गठित समिति से समन्वय कर निर्धारित समयावधि में रिपोर्ट तैयार कर माननीय एनजीटी के समक्ष प्रस्तुत किया जाना सुनिश्चित करें ।

1637|Legal-NGT

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड

पर्यावरण परिसर, ई–5, अरेरा कालोनी, भोपाल–462016

☎ (0755) 2464428, 2466191 , e-mail: it.mppcb@rediffmail.com

क्रमांक ५५ । /जैचिअ/मप्रनिबो/2024 भोपाल, दिनांक 16/05/2024

Emergency Response Centre R.No. 52 Date 20/05/24 MPPCB

प्रति,

वरिष्ठ वैज्ञानिक अधिकारी,
वैज्ञानिक शाखा,
म.प्र.प्रदूषण नियंत्रण बोर्ड,
भोपाल (म.प्र.)

विषय :– **माननीय राष्ट्रीय हरित अधिकरण प्रिंसिपल बेंच के प्रकरण क्रमांक 65/2024 (Rajeev Nayan Tripathi Vs State of M.P. & Ors.) द्वारा दिनांक 02/04/2024 को पारित आदेश के अनुपालन बावत।**

सन्दर्भ :– **बोर्ड मुख्यालय का पत्र क्रमांक 1285/विधि/NGT(CZ), भोपाल दिनांक 08/04/2024. (प्रतिसंलग्न)**

उपरोक्त विषयांतर्गत माननीय राष्ट्रीय हरित अधिकरण प्रिंसिपल बेंच के प्रकरण क्रमांक 65/2024 का कृपया अवलोकन हो, आदेश के मुख्य अंश निम्नानुसार है :–

"*The issues raised in this applications are the violation of Biomedical Waste Management Rules by M/s Indo Water Management and Pollution Control Corporation at Badkheda, Tehsil Uchehara District Satna where the Bio Medical Waste are stored for months and are not disposed within a time frame prescribed in the rules, causing infection and spreading the various kind of disease among the local residents.*

We deem it just and proper to call a report on the matter in issue, in present application, from a Joint committee consisting of:

(i) One Representative from the District Magistrate Satna (M.P.)
(ii) One Representative from the Member Secretary, State Pollution Control Board, (M.P.)

The Committee is directed to submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.

उपरोक्त आदेशानुसार 06 सप्ताह में संयुक्त गठित कमेटी को रिपोर्ट प्रस्तुत करने के निर्देश है एवं बोर्ड की ओर से प्रकरण में मॉनिटरिंग समिति के सहयोग हेतु निम्नानुसार समिति सदस्यों को नामांकित किया जाता है।

1. ***Dr. Neeraj Verma Chief Chemist, MPPCB, Bhopal***
2. ***Dr. Rajendra Chaturvedi, Scientist, ERC Section, MPPCB , Bhopal.*** के प्रतिनिधि

अतः निर्देशित है कि माननीय अधिकरण द्वारा गठित समिति से समन्वय कर रिपोर्ट तैयार करने में सहयोग करें।

संलग्न :– एनजीटी आदेश।

(ए.ए. मिश्रा)
सदस्य सचिव

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड

पर्यावरण परिसर, ई–5, अरेरा कालोनी, भोपाल–462016

☎ (0755) 2464428, 2466191, e-mail: it.mppcb@rediffmail.com

LiFE Lifestyle For Environment

प्रतिलिपि :–

1. कलेक्टर महोदय, कलेक्टर कार्यालय सतना, जिला–सतना की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित्त।
2. क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, म.प्र. प्रदूषण नियंत्रण बोर्ड, सतना की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु।
3. डॉ राजेन्द्र चतुर्वेदी, वैज्ञानिक, ई.आर.सी. सेक्शन, म.प्र. प्रदूषण नियंत्रण बोर्ड भोपाल, की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु।

Annexure - 3

Email **ercmppcb**

Fwd: Visit to CBWTF Site against Hon'ble NGT Order in OA No. 65/2024 (CZ) - reg.

From : ercmppcb <ercmppcb@nic.in> Fri, May 24, 2024 06:40 PM

Subject : Fwd: Visit to CBWTF Site against Hon'ble NGT Order in OA No. 65/2024 (CZ) - reg. 2 attachments

To : Neerajkumar Verma <nkverma-pcb@mp.gov.in>

Cc : dm satna <dmsatna@mp.nic.in>, ms msoffice <ms-mppcb@mp.gov.in>, Abhaya Saxena <aksaxena-pcb@mp.gov.in>

Bcc : abhaya35 <abhaya35@gmail.com>

Kind Attn. : Dr. Neeraj Verma, Chief Chemist, MPPCB, Bhopal

Pls refer trail mail regarding visit to Unchehara, Satna as part of compliance of H'ble NGT Order attached herewith. Shri L.R. Jangde, Dy. Collector, Satna (mob. 9993754244) has confirmed the date 28.5.2024, i.e. Tuesday, for joint inspection of CBWTF site M/s Indo Water Management. The office administration may be urged to allocate the vehicle for our scheduled Satna visit for two days, i.e. 27th & 28th May.

Regards.

Dr. Rajendra Chaturvedi
Scientist & I/c ESC, MPPCB
Ph. : 0755-2469180, 8989879758

From: "ercmppcb" <ercmppcb@nic.in>
To: "dm satna" <dmsatna@mp.nic.in>
Cc: "ms msoffice" <ms-mppcb@mp.gov.in>, "Abhaya Saxena" <aksaxena-pcb@mp.gov.in>, "Neerajkumar Verma" <nkverma-pcb@mp.gov.in>, "Pushpendra Bundela" <psbundela-pcb@mp.gov.in>, "RO Satna Satna" <ropcb-satna@mp.gov.in>
Sent: Wednesday, May 22, 2024 5:05:59 PM
Subject: Fwd: Visit to CBWTF Site against Hon'ble NGT Order in OA No. 65/2024 (CZ) - reg.

Reminder

Kind Attn : Staff officer to District Magistrate, Dist. Satna

Dear Sir,

Please refer trail mail. I'm waiting for date plan for inspection of CBWTF site as per your convenience. This is in connection with Hon'ble NGT Order dated 02.04.2024 in OA No. 65/2024(CZ) for alleged violation of BMW Rules by M/s Indo Waste Management and Pollution Control Corporation, Dist. Satna. This may please be looked into as priority matter.

Kind Regards.

Dr. Rajendra Chaturvedi

Scientist & I/c ESC, MPPCB
Ph. : 0755-2469180, 8989879758

From: "ercmppcb" <ercmppcb@nic.in>
To: "dm satna" <dmsatna@mp.nic.in>
Cc: "ms msoffice" <ms-mppcb@mp.gov.in>, "Abhaya Saxena" <aksaxena-pcb@mp.gov.in>, "Neerajkumar Verma" <nkverma-pcb@mp.gov.in>
Sent: Monday, May 20, 2024 5:53:43 PM
Subject: Visit to CBWTF Site against Hon'ble NGT Order in OA No. 65/2024 (CZ) - reg.

Ref. : 1. Hon'ble NGT Order, dated 08.04.2024 in OA No. 65/2024(CZ)
2. MPPCB H.O. Letter No. 441/BMW/MPPCB, dated 16.05.2024

Kind Attn : Staff officer to District Magistrate, Collectorate, Dist. Satna

Dear Sir,

Please refer the attached documents in connection with Hon'ble NGT Order dated 02.04.2024 in OA No. 65/2024(CZ) for alleged violation of Biomedical Wastes Management Rules by a CBWTF M/s Indo Waste Management and Pollution Control Corporation, Dist. Satna. As part of compliance of Order a Joint Committee, comprising one representative from the District Magistrate Satna, has been constituted. The Committee is to submit the factual information and the Action Taken Report within six weeks time vide letter under reference (2).

In view of above a site visit is proposed during the current week for physical verification to collect the factual information. It is, therefore, requested to convey the suitable date this week, as per your convenience, to enable the representatives from the MPPCB to plan the visit accordingly. The applicant and the other concerned shall also be intimated accordingly to ensure their presence at the time of inspection of CBWTF site.

An early reply, preferably by return mail, is thankfully anticipated.

Kind Regards.

Dr. Rajendra Chaturvedi
Scientist & I/c ESC, MPPCB
Ph. : 0755-2469180, 8989879758

MPCB_441_16.05.24
440 KB

NGT_Order.pdf
161 KB

Email **ercmppcb**

Fwd: Visit to CBWTF Site against Hon'ble NGT Order in OA No. 65/2024 (CZ) - reg.

From : ercmppcb <ercmppcb@nic.in> Wed, May 22, 2024 05:05 PM

Subject : Fwd: Visit to CBWTF Site against Hon'ble NGT Order in OA No. 65/2024 (CZ) - reg. 2 attachments

To : dm satna <dmsatna@mp.nic.in>

Cc : ms msoffice <ms-mppcb@mp.gov.in>, Abhaya Saxena <aksaxena-pcb@mp.gov.in>, Neerajkumar Verma <nkverma-pcb@mp.gov.in>, Pushpendra Bundela <psbundela-pcb@mp.gov.in>, RO Satna Satna <ropcb-satna@mp.gov.in>

Reminder

Kind Attn : Staff officer to District Magistrate, Dist. Satna

Dear Sir,

Please refer trail mail. I'm waiting for date plan for inspection of CBWTF site as per your convenience. This is in connection with Hon'ble NGT Order dated 02.04.2024 in OA No. 65/2024(CZ) for alleged violation of BMW Rules by M/s Indo Waste Management and Pollution Control Corporation, Dist. Satna. This may please be looked into as priority matter.

Kind Regards.

Dr. Rajendra Chaturvedi
Scientist & I/c ESC, MPPCB
Ph. : 0755-2469180, 8989879758

From: "ercmppcb" <ercmppcb@nic.in>
To: "dm satna" <dmsatna@mp.nic.in>
Cc: "ms msoffice" <ms-mppcb@mp.gov.in>, "Abhaya Saxena" <aksaxena-pcb@mp.gov.in>, "Neerajkumar Verma" <nkverma-pcb@mp.gov.in>
Sent: Monday, May 20, 2024 5:53:43 PM
Subject: Visit to CBWTF Site against Hon'ble NGT Order in OA No. 65/2024 (CZ) - reg.

Ref. : 1. Hon'ble NGT Order, dated 08.04.2024 in OA No. 65/2024(CZ)
2. MPPCB H.O. Letter No. 441/BMW/MPPCB, dated 16.05.2024

Kind Attn : Staff officer to District Magistrate, Collectorate, Dist. Satna

Dear Sir,

Please refer the attached documents in connection with Hon'ble NGT Order dated 02.04.2024 in OA No. 65/2024(CZ) for alleged violation of Biomedical Wastes Management Rules by a CBWTF M/s Indo Waste Management and Pollution Control Corporation, Dist. Satna. As part of compliance of Order a Joint Committee, comprising

one representative from the District Magistrate Satna, has been constituted. The Committee is to submit the factual information and the Action Taken Report within six weeks time vide letter under reference (2).

In view of above a site visit is proposed during the current week for physical verification to collect the factual information. It is, therefore, requested to convey the suitable date this week, as per your convenience, to enable the representatives from the MPPCB to plan the visit accordingly. The applicant and the other concerned shall also be intimated accordingly to ensure their presence at the time of inspection of CBWTF site.

An early reply, preferably by return mail, is thankfully anticipated.

Kind Regards.

Dr. Rajendra Chaturvedi
Scientist & I/c ESC, MPPCB
Ph. : 0755-2469180, 8989879758

MPCB_441_16.05.24
440 KB

NGT_Order.pdf
161 KB

Annexure - 4

Email **ercmppcb**

Fwd: Inspection of CBWTF vide Hon'ble NGT Order dated 02.04.2024 in OA No. 65/2024 (CZ).

From : ercmppcb <ercmppcb@nic.in> Sun, May 26, 2024 10:38 PM

Subject : Fwd: Inspection of CBWTF vide Hon'ble NGT Order dated 02.04.2024 in OA No. 65/2024 (CZ). 1 attachment

To : adrntripathi71@gmail.com

Cc : dm satna <dmsatna@mp.nic.in>, ms msoffice <ms-mppcb@mp.gov.in>, Abhaya Saxena <aksaxena-pcb@mp.gov.in>, Neerajkumar Verma <nkverma-pcb@mp.gov.in>

Pls read the attached document as quoted in trail mail.

From: "ercmppcb" <ercmppcb@nic.in>
To: adrntripathi71@gmail.com
Cc: "dm satna" <dmsatna@mp.nic.in>, "ms msoffice" <ms-mppcb@mp.gov.in>, "Abhaya Saxena" <aksaxena-pcb@mp.gov.in>, "Neerajkumar Verma" <nkverma-pcb@mp.gov.in>
Sent: Sunday, May 26, 2024 10:30:54 PM
Subject: Inspection of CBWTF vide Hon'ble NGT Order dated 02.04.2024 in OA No. 65/2024 (CZ).

Ref. : MPPCB Letter No. 441/BMW/MPPCB, dated16.05.2024

Kind Attn. : Shri Rajeev Nayan Tripathi, Applicant.

A team of representatives from M.P. Pollution Control Board and District Magistrate, Satna shall inspect the CBWTF M/s Indo Water Management and Pollution Control Corporation, Tehsil Uchehara, Dist. Satna on Tuesday, 28.05.2024, at around 9.30 am. You're requested to join the team at the time of inspection to enable us to accomplish the task in one go in a proper and transparent manner.

A copy of Application, submitted by you in H'ble National Green Tribunal (CZ) in OA No. 65/2024, may please be communicated by return mail to the undersigned for review and record.

Regards.

Dr. Rajendra Chaturvedi
Scientist & I/c ESC
M.P. Pollution Control Board
Bhopal - 462016, India
Ph : +91-755-2469180, 8989879758

MPPCB_Letter_16.05.24
440 KB

Email **ercmppcb**

Inspection of CBWTF vide Hon'ble NGT Oder dated 02.04.2024 in O.A. No. 65/2024.

From : ercmppcb <ercmppcb@nic.in> Sun, May 26, 2024 10:58 PM

Subject : Inspection of CBWTF vide Hon'ble NGT Oder dated 02.04.2024 in O.A. No. 65/2024. 1 attachment

To : cbwtfsatna@gmail.com

Cc : dm satna <dmsatna@mp.nic.in>, ms msoffice <ms-mppcb@mp.gov.in>, Abhaya Saxena <aksaxena-pcb@mp.gov.in>, Neerajkumar Verma <nkverma-pcb@mp.gov.in>, Shri Pracheer Dixit <dixitpracheer@gmail.com>, RO Satna Satna <ropcb-satna@mp.gov.in>

Bcc : abhaya35 <abhaya35@gmail.com>

Ref. : MPPCB Letter No. 441/BMW/MPPCB, dated 16.05.2024

Kind Attn. : Shri Amol Mohane, Director, M/s Indo Water Management and Pollution Control Corporation, Dist. Satna

A team of representatives from M.P. Pollution Control Board and District Magistrate, Satna shall inspect the CBWTF M/s Indo Water Management and Pollution Control Corporation, Tehsil Uchehara, Dist. Satna on Tuesday, 28.05.2024, at around 9.30 am. You're requested to join at the time of inspection to enable the team to accomplish the task timely in a proper and transparent manner.

Regards.

Dr. Rajendra Chaturvedi
Scientist & I/c ESC
M.P. Pollution Control Board
Bhopal - 462016, India
Ph : +91-755-2469180, 8989879758

MPPCB_Letter_16.05.24
440 KB

The following officials and others were present during joint- inspection of CBWTF Site in NGT case No. OA 65/2024 on dated 28/05/2024 in Distt. Satna, Madhya Pradesh.

S.No.	Name and Designation	mobile No. e.mail	Signature
1.	Dr. Rajendra Chaturvedi Scientist, MPPCB	8989879758 rchaturvedi-pcb@mp.gov.in	Rajendra 28th May '24.
2.	Sumesh Kumar Dwivedi Deputy Collector, Satna (MP)	9691100435 sisumeshdwivedi@gmail.com	Dwivedi.
3.	DR. Neeraj K. Verma CC. MPPCB.	9424444909.	
4	G.K. Baiga Regional officer Satna (M.P.) [Jr. Scientist]	9926850240	
5.	Awadh Dubey (Representative of Appellant) Advocate	9425184954	Awadh 28/05/24
(6)			
(7)	Amol Mohane Director CBWTF-Satna	9425024233	
(8)	Balkesh Verma	9399177708	BK Verma
9	Ashish Bharti	9993727058	
(10)	Prabhat Dixit (SA/MPPCB)	9522210007	

Joint Committee Inspection Report

Submitted in Reference to

Hon'ble National Green Tribunal (NGT), Central Bench, Bhopal Order dated 02-04-2024

In the Matter of

Original Application No. 65/2024 (CZ)

Rajeev Nayan Tripathi.

Vs

State of Madhya Pradesh. & Others.

Member of the Committee:

1. **Shri Lachchha Ram Jangade, Dy Collector, Satna (M.P.).**

2. **Dr. Pushpendra Singh, Regional Officer, Madhya Pradesh Pollution Control Board, Regional Office Satna, (M.P.).**

PICTORIAL PRESENTATION **Annexure - 7**

Fig. 1 Huge quantity of Bio-medical wastes found at the CBWTF Site

Fig. 2 Storage of wastes in Indiscriminate and reckless manner at plant premises

Fig. 3 Unpaved ground near and around the waste storage area

Fig. 4 Unpaved land causes Particulate and fugitive emission problem

Fig. 5 Permitted Autoclave of 350 litre/hr capacity at CBWTF site

Fig. 6 Autoclave unit of 1500 lit/hr capacity in use at the time of inspection.

Fig. 7 Incinerator after structural modification in secondary chamber

Fig. 8 Three diesel generator sets, including one unusable, at CBWTF site

Fig. 10 Large quantity of untreated waste covered with tarpaulin at site

Fig.11 Months old medical waste storage with no date or labelling in pathetic condition

Fig. 13 Storage of bio-medical in a locked shed inside the premises

Fig. 14 Old and soiled bags of biomedical wastes in the locked covered shed.

Fig. 15 Segregation of bio-medical wastes without using safety gloves etc.

Fig. 15 (a) Storage of Date expired medicines at CBWTF site

Fig. 15 (b) One of the wastes storage area at the CBWTF site

Fig. 16 - Junked Manometer

Fig. 17 - Ill maintained Scrubber Unit

Fig. 18-19 Defaced and Badly Maintained Air Pollution Control Devices

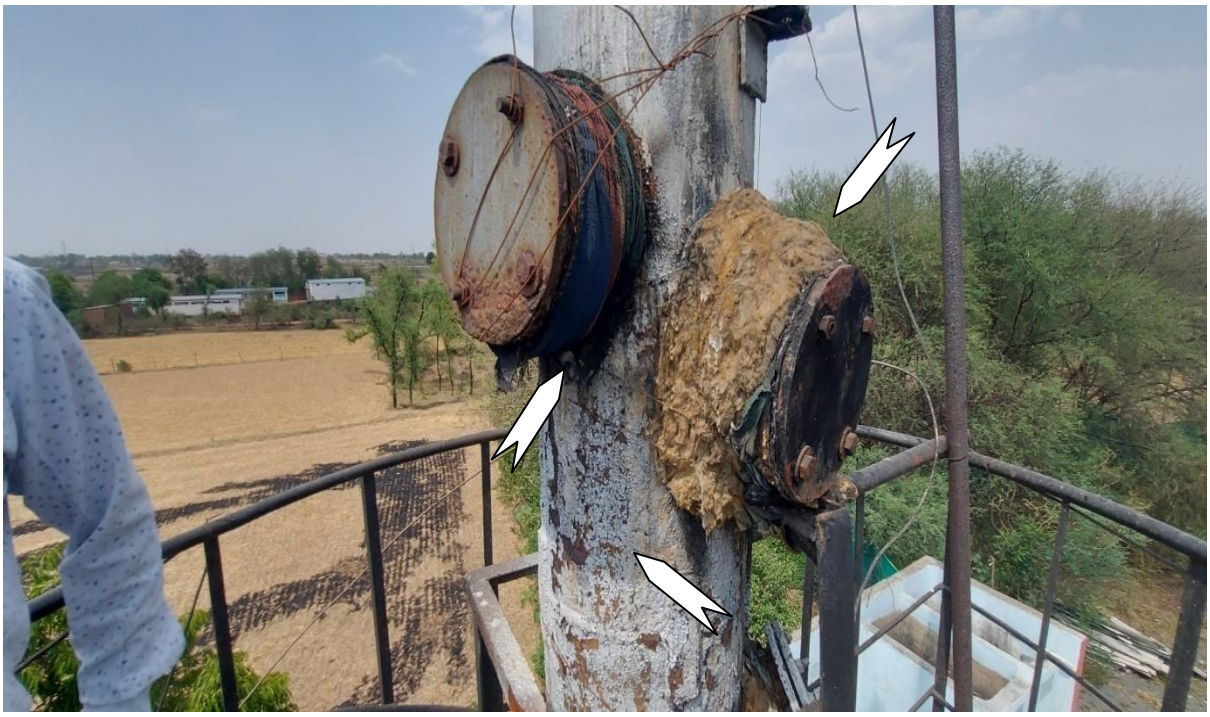


Fig. 20 Stack Port Holes in pity and disagreeable condition

Fig. 21 Spoiled and defaced Stack Monitoring Area

Fig. 22 Stack Insulation and Laggings in spoiled condition flouting the Norms

Fig. 23 Scrubber tail end and Stack in Untidy and Rotting condition

Fig. 24 Inadequate working space at the Stack Platform in violation of norms

Fig.25 Dried Units of Un-operational E.T.P.

Fig. 26 Non Operational Unit of E.T.P. flouting the laws

Fig. 27 Untreated Effluent being Discharged on land inside the Premises

Fig. 28 ETP Sludge and Bio-medical Wastes seen disposed inside the CBWTF Premises

Fig. 29 Storage of Incineration Ash in disordered way at CBWTF site

Fig. 30 Soiled bags of Incineration Ash posing Health and Environment threat.

Fig. 31 Scrubbing waste leaking from the ill maintained pollution control device

Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

RED-SMALL	CCA- Validity W/A : 30/06/2027 BMW : 30/06/2027 HoWM: 30/06/2027	CONSENT NO: ***	PCB ID: 113243

Outward No:116210,08/08/2022 Consent No:AWHB-56492

Annexure - 8

To,

The Occupier,
M/s. Indowater Management and Pollution Control Corporation (CBWTF),
Village - Badkhera, Tal : Uchehara,
Dist : Satna (MP) - 485001

Subject: Renewal of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, Authorization under Bio-Medical Waste Management Rules, 2016 and Authorization under Hazardous and other Waste (Management & Transboundary Movement) Rules, 2016.

Ref:
1. Your Consent to Operate Application Receipt No. 1169437 Dt. 18/07/2022 and last communication received on Dt. 01/08/2022
2. The Consent No: B-55556 issued vide Outward No: 115128 dated 01/04/2022 and letter no 98 dated 11/07/2022.

The Board issued closure order due to violation observed under the Environment (Protection) Act, 1986 for the operation of the incinerator. The said closure order has been revoked vide this office letter no 98 dated 11/07/2022 after due verification of the compliances. In light of the above facts and with reference to your above application, the permission to operate the incinerator and the renewal of the consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board agreed to grant Air/water consent, BMW Authorization and HOWM Authorization **up to 30/06/2027** , subject to the fulfillment of the terms & conditions incorporated in the Consent No:AWHB-53452 issued vide Outward No:112603 dated 28/04/2021and as enclosed with this letter. The Consent No: B-55556 issued vide Outward No: 115128 dated 01/04/2022 will automatically be treated as cancelled after issuance of this order.

SUBJECT TO THE FOLLOWING CONDITIONS :-

a. Location: **Village - Badkhera, Tal : Uchehara, Dist : Satna (MP) - 485001**

b. The capital investment : Rs. 1.20 Crore

c. Activity Capacity:

Activity	Equipment	CCA Capacity
Common Bio-Medical Waste Treatment Facility	**INCINERATOR**	**100 Kg/hour**
	AUTOCLAVE	**350 Lts/hr.**
	SHREDDER	**250 & 40 Kg/hr.**
Power generation through the DG Set (15+25 +43) KVA	--	**83 KVA**

Note:- 1. For any change in above CBWTF shall obtain fresh consent from the board.
2. This consent/Authorisation is granted to the CBWTF without prejudice to the proceeding pending against the unit in any of the court of Law. This consent is no way to taken as measure of proof that unit has not violated any pollution control laws at any time in the past. Hence, whatsoever may be the decision of Hon'ble Court shall be binding on the unit and to this Board.

The Validity of the consent and authorizations is **up to 30/06/2027** and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-
* Conditions under Water Act
* Conditions under Air Act
* der Hazardous Rules
* der BMW Rules
* General conditions

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # TFED1DN7O8

ACHYUT ANAND MISHRA
Member Secretary

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent shall not exceed **2.800 KL/day**, and the daily quantity of sewage shall not exceed **1.800 KL/day**

2. **Trade Effluent Treatment**:-

The applicant shall operate and maintain the effluent treatment system so as to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD $_3$ Days 27^{0}C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

TDS	Not exceed	2100 mg/l.
Chlorides	Not exceed	1000 mg/l.
Bio Assay Test	Bio Assay Test 90% survival of fish in 100% effluent after 96 hours.	

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. **Sewage Treatment** :- The applicant shall so as to achieve following standards-

pH	Between	6.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD $_3$ Days 27^{0}C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
Fecal Coliform	Not exceed	1000 (MPN/100 ml)

Sr	Water Code (Kilo Ltr per Day)	WC : 6.000	WWG : 4.600	Water Source
1	Domestic Purpose	2.000	1.800	Borewell
2	Others	1.000	1.000	Borewell
3	Plantation / Horticulture	1.000	0.000	Recycled
4	Scrubber Waste Water	2.000	1.800	Recycled

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

6. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

7. **Provision for Electric Power Failure**-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

8. **Prohibition of bypass system of treatment facilities**-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent in prohibited except:

i. where unavoidable to prevent loss of life or severe property damage, or

ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

9. CBWTF management shall submit the information online through the link “Periodic Compliances” provided on XGN in reference to compliance of consent conditions.

Additional Water condition:-

1. Surface drain network must be kept separate & unit shall ensure that under no circumstances drains/pipes carrying waste water shall be connected to the surface drain.

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Stack height(mtrs)	Fuel	Control equipment installed	P.M, HCl, NO2, Hg (mg/Nm3), Dioxin & Furons (ngTEQ/ Nm3)
Incinerator	100 Kg/hr	30	Diesel	Cyclone , Scrubber	**50, 50,400,0.05, 0.1**
D.G. Sets	1x15 KVA 1x25 KVA 1x43 KVA	5	Diesel	Acoustic enclosure	As per MoEF&CC /CPCB Guidelines

STANDARDS FOR INCINERATION.- All incinerators shall meet the following operating and emission standards-

A. **Operating standards**

1. Combustion efficiency (CE) shall be at least 99%.
2. The combustion efficiency is computed as follows:

$$C.E. = \frac{\%CO_2}{\%CO_2 + \%CO} \times 100$$

3. The temperature of the primary chamber shall be minimum of 800^{o}C and the secondary chamber shall be minimum of 1050 + or – 500C.
4. The secondary chamber gas residence time shall be at least two seconds.

B. **Emission Standards**

S.No.	Parameter	Standards	
1	2	3	4
		Limiting concentration in mg/Nm^3 unless stated	Sampling duration in minutes unless stated
1	Particular matter	50	10 or 1 NM^3 of sampling volume, which is more
2	Nitrogen Oxides and NO_2 expressed as NO_2	400	30 for online sampling or grab sample
3	HCl	50	30 or 1 NM^3 of sample volume, whichever is more
4	Total Dioxins and Furans	0.1 ng TEQ/NM^3 (at 11% O_2)	8 hours or 5 NM^3 of sample volume, which is more
5	Hg and its compounds	0.05	2 hours or 1 NM^3 of sample volume, which is more

a. **Stack Height:** Minimum stack height shall be maintained as 30 meters above the ground and shall be attached with the necessary monitoring facilities as per requirement of monitoring of generation parameters as notified under the Environment (Protection) Act, 1986 and in accordance with the CPCB guidelines of emission regulation Part-II.

b. Only low Sulphur fuel like Light Diesel Oil or Low Sulphur Heavy Stock or Diesel, Compressed Natural Gas, Liquefied Natural Gas or Liquefied Petroleum Gas shall be used as fuel in the incinerator.

c. The occupier or operator of a common bio-medical waste treatment facility shall monitor the stack gaseous emissions (under optimum capacity of the incinerator) once in three months through a laboratory approved under the Environment (Protection) Act, 1986 and record of such analysis results shall be maintained and submitted to the prescribed authority. In case of dioxins and furans, monitoring should be done once in a year.

d. All monitored values shall be corrected to 11% Oxygen on dry basis.

e. Wastes to be incinerated shall not be chemically treated with any chlorinated disinfectants.

f. Incinerators (combustion chambers) shall be operated with such temperature, retention time and turbulence, as to achieve Total Organic Carbon content in the slag and bottom ashes less than 3% or their loss on ignition shall be less than 5% of the dry weight.

g. The occupier or operator of a common bio-medical waste incinerator shall use combustion gas analyzer to measure CO_2, CO and O_2.

2. Ambient air quality at the boundary of the unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

a. Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
b. Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
c. Sulphur Dioxide [SO2] (24 hrs. Basis) - 80 µg/m³
d. Nitrogen Oxides [NOx] (24 hrs. Basis) - 80 µg/m³
e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³

3. CBWTF shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.

4. The CBWTF shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

5. The CBWTF shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

7. The CBWTF shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

9. CBWTF shall take effective steps for extensive tree plantation within or around the unit premises for general improvement of environmental conditions and as stated in additional condition, Minimum number of plants to be planted by the unit:-1000

Additional Air condition:-

1. CBWTF shall write its name on stack with heat resistant paint.
2. CBWTF shall ensure the use of COVID-19 BMW app of CPCB and upload the data regularly.

CONDITIONS PERTAINING TO THE HAZARDOUS AND OTHER WASTES (MANAGEMENT AND TRANSBOUNDARY MOVEMENT) RULES, 2016:-

FORM-2
[See rule 6 (2)]

FORM FOR GRANT OR RENEWAL OF AUTHORISATION BY STATE POLLUTION CONTROL BOARD TO THE OCCUPIERS, RECYCLERS, REPROCESSORS, REUSERS, USER AND OPERATORS OF DISPOSAL FACILITIES

1. Number of authorisation and date of issue :

2. Reference of application (No. and date) : **COW-1169437, dt: 18/07/2022**

3. The Occupier of **M/s. Indowater Management and Pollution Control Corporation (CBWTF),** is hereby granted an authorisation for generation, collection, reception, storage, transport, disposal of hazardous or other wastes on the premises situated at- **Village - Badkhera, Tal : Uchehara, Dist : Satna (MP) - 485001**

Details of Authorisation

Category of Hazardous Waste as per the Schedules I of these rules	Authorised mode of disposal	Quantity (ton/annum)
Used or Spent Oil (5.1)	To be sold to authorized Re-processors/ Recycler authorized with SPCB.	0.500-M.T
Ash from incinerator and flue gas cleaning residue (37.2)	Sent to TSDF	25.000-M.T

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

(1) The authorisation shall be valid for a period up **to 30/06/2027.**

(2) The authorisation is subject to the following general and specific conditions

A. General conditions of authorisation:

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.

2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.

3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.

4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.

5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;

6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty

7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.

8. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation.

9. An application for the renewal of an authorisation shall be made as laid down under these Rules.

10. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.

11. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

12. The non hazardous solid waste arresting in the unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

B. Specific conditions:

1. The CBWTF shall display the information on hazardous waste generated on notice board of size 6' x 4' (in Hindi & English) outside the unit main gate along with quantity and nature of hazardous chemicals being handled in the plant, including wastewater, air emission and hazardous wastes.
2. Ash from incineration of biomedical waste shall be disposed of at common hazardous waste treatment and disposal facility.
3. Facility shall obtain membership of TSDF & submit the same to the Board.

Additional Haz condition:-

1. The CBWTF shall obtain insurance under Public Liability Insurance Act, if applicable and shall submit a copy to the board.
2. Any unauthorized change in production capacity, process, raw materials, personnel, equipments etc. as mentioned in the application by the person authorized shall constitute a breach of this authorisation.
3. The unit shall maintain the records of hazardous waste as per the Form-3 of rule 6(5) and shall online submit the annual return in Form-4 as per rule 6(5) 20(2) to this office on or before 30th june every year and preferably before 30th April.
4. The information regarding quantity of hazardous wastes generated and its analysis report should be sent to the Board online at least annualy.
5. Hazardous Waste Storage Site & Danger signboard shall be provided with all safety devices at the storage site.

6. The authorized person shall inform the name and address of the contact person / occupier responsible for hazardous waste management.
7. In case of importing Hazardous Waste, occupier shall apply to the M.P. Pollution Control Board, 180 days in advance in Form-6, for permission to import of the waste as per Rule 13(i) of Hazardous and other Waste (Management and Transboundary Movement) Rule 2016 as amended up to date.
8. In the event of any accident due to handling of hazardous wastes, the authorized person must inform immediately to the Regional Office & Head office of the board on fax/telephone/email-it_mppcb@rediffmail.com about the incident and detail report should be sent in Form No.5 as per Rule-10 of Hazardous and other Waste (Management and Transboundary Movement) Rule 2016 as amended upto date.

Packing, Labeling & Transportation of Hazardous wastes :-

(i) The occupier or operator of the Treatment, Storage and Disposal Facility or recycler shall ensure that the hazardous waste are packaged and labeled, based on the composition in a manner suitable for safe handling, storage and transport as per the guidelines issued by the Central Pollution Control Board vide - October 2004 & conditions issues from time to time.
(ii) The labeling and packaging shall be easily visible and be able to withstand physical conditions and climate factors.
(iii) The transport of the hazardous wastes shall be in accordance with the provision of these rules and the rules made by the Central Govt. under the Motor Vehicle Act 1988 and other guidelines issued from time to time in this regard.
(iv) In case of transportation of hazardous wastes through a State other than the State of origin or destination, the occupier shall intimate the concerned State Pollution Control Board before he hands over the hazardous wastes to the transporter.
(v) The occupier shall provide the transporter with seven copies of the manifest as per the colour codes as per rule 19(1).
(vi) The occupier shall forward copy 1 (white) to the State Pollution Control Board and in case the hazardous wastes is likely to be transported through any transit State, the occupier shall prepare an additional copy each for intimation to such State and forward the same to the concerned SPCB before he hands over the hazardous wastes to the transporter.
(vii) No transporter shall accept hazardous wastes from an occupier for transport unless copies 3 to 7 of the manifest accompany it.
(viii) The transporter shall submit copies 3 to 7 of the manifest duly signed with date to the operator of the facility along with the waste consignment.

FORM –III (See rule 10)
AUTHORISATION
(Authorisation for operating a facility for collection, reception, treatment, storage, transport and disposal of biomedical wastes)

1. File number of authorisation and date of issue - **COW-1169437, dt: 18/07/2022**.
2**. M/s. Indowater Management and Pollution Control Corporation (CBWTF),** an occupier of the CBWTF located at **Village - Badkhera, Tal : Uchehara, Dist : Satna (MP) - 485001** is hereby granted an authorisation for following activities;

- ✓ Collection,
- ✓ Storage,
- ✓ Packaging
- ✓ Reception
- ✓ Transportation
- ✓ Treatment or processing or conversion
- ✓ Disposal or destruction

3. **M M/s. Indowater Management and Pollution Control Corporation (CBWTF),** an occupier of the CBWTF is hereby authorized for handling of biomedical waste as per the capacity given below;

(i) Number of beds of HCF: --
(ii) Number healthcare facilities covered by CBMWTF: --
(iii) Installed treatment and disposal capacity: -- 100 Kg per hour (Incinerator)
(iv) Area covered by the CBWTF- Satna, Panna, Rewa, Sidhi & Singrauli.

(v) Quantity of Biomedical waste handled, treated or disposed:

Type of Waste Category	Quantity permitted for Handling (Kg/day)	
Yellow	--	1000.00
Red	--	666.67
White (Translucent)	--	166.67
Blue	--	666.67

3. This authorization shall be in force for a period up **to 30/06/2027.**

4. This authorisation is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.

Terms & Conditions of Authorization :-

1. The authorization shall comply with the provisions of the Environment (Protection) Act, 1986 and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the prescribed authority.
3. The person authorized shall not rent , lend, sell, transfer or otherwise transport the biomedical wastes without obtaining prior permission of the prescribed authority.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorize shall constitute a breach of his authorization.
5. It is duty of the authorize person to take prior permission of the prescribe authority to close down the facility and such other terms and conditions may be stipulated by the prescribed authority.

The additional conditions for CBWTF shall be as follows:

1. The grant of this authorization is subject to the terms and conditions granted to the Facility.

2. The occupier of the facility shall operate and maintain CBWTF as per guidelines of Central Pollution Control Board 2016 for CBWTF. The operational conditions such as temperature, air Feed rate, retention time etc and air pollution control arrangement of the incinerator shall be ensured as per Schedule-II of Bio Medical Waste Management Rules, 2016.

3. The person authorized shall ensure that the treated effluent shall conform to the standards prescribed in Schedule - II of rules and submit report to Board on quarter yearly basis. The occupier of the facility shall fully utilize the treated effluent within their premises for plantation purposes, etc.

4. The occupier of C.B.W.T.F. shall carry out stack emission test of incinerator, incinerator ash test, validation test of autoclave and applicable parameters of effluent being discharged from the ETP quarter yearly from NABL accredited laboratory and submit the quarter yearly report to the Board.

5. A separate log book for the operation and maintenance of the incinerator, autoclave, shredder & ETP shall be kept and shall be made available for inspection any time.

6. The transportation vehicle for carrying the waste to the facility shall be specially designed as per Central Pollution Control Board (CPCB) guidelines for CBWTF. The vehicle shall also be properly installed GPS, labelled with the related symbols etc. as per rules.

7. The collection and transportation of the BMW the C.B.W.T.F. shall be ensured in accordance with the Rule 7 & 8 of BMW Rules. Its treatment & disposal shall be as per Schedule-I of Rules2016.

8. The person authorized shall maintain categories wise records of Bio-Medical Waste received, treated & disposed at CBWTF as per Schedule-I of the Bio-Medical Waste Management Rules, 2016 and should submit the annual return in Form-IV-A by 30th of June every year as per the rule 13 to the Head office and Regional office of the Board.

9. The person authorized shall store incineration ash safely and dispose it through TSDF, Pithampur as per guidelines of CPCB.

10. The C.B.W.T.F. operators shall inform about such health care units that are not handling and segregating Bio-Medical Waste properly and the same shall be communicated to the Board from time to time.

11. The C.B.W.T.F. operator shall establish bar coding and global positioning system for handling of bio-medical waste as per BMWM Rule, 2016.

12. The C.B.W.T.F. operator shall install and ensure the operation/calibration of CEMS in facility and should ensure connectivity with SPCB/CPCB server. And also install the PTZ cameras showing ETP, BMW storage area and Stack Emission conditions regarding.

13. The C.B.W.T.F. operator shall display authorization order, Annual report etc. on its website.

14. The C.B.W.T.F. operator shall ensure collection of biomedical waste on holidays also.

15. The C.B.W.T.F. operator shall operate incinerator to achieve the standards for retention time in secondary chamber as per BMWM Rule, 2016.

16. The person authorized shall maintain good housekeeping, regular cleaning of storage room & sharp pit etc. to avoid odour nuisance.

17. The Facility shall submit a fresh application for renewal of authorization with requisite fee before 90 days of expiry of this authorization with compliance report of conditions mentioned in original authorization letter and its subsequent renewal letter.

18. Mercury waste shall not be mixed with BMW, shall be collected, segregated & stored into separate containers and it shall be disposed off in accordance with provisions of the Hazardous and Other Waste (Management, and Transboundary Movement) Rules, 2016.

19. The occupier of the facility shall ensure that the all CBWTF equipments like incinerator, autoclave, shredder etc shall fulfill all the requirements of the Bio-medical Waste Management Rules,2016 and the criteria for combustion efficiency, primary and secondary temperature, emission and effluent quality standards, standards for autoclaves etc shall be compliant with the provisions of the Schedule II of the Rules as well as the guidelines published by Central Pollution Control Board from time to time.

20. The CBWTF Facility shall obtain the EC as per provisions of EIA, Notification, 2006 as amended.

21. CBWTF shall install and maintain "Outdoor HD Industrial grade IP (Internet Protocol) cameras with Pan-Tilt-Zoom (PTZ) feature, minimum focal length 20X with night vision facility and tamper proof mechanism" at ETP outlets, BMW/hazardous waste storage sites and chimney of the unit to display all emission sources and effluent discharge points and connect the same with Environment Surveillance Centre, M.P. Pollution Control Board Bhopal for remote surveillance.

22. The Board reserves all the right to amend/cancel/revoke the condition of this authorization in part or whole as and when deemed necessary. Facility shall be responsible for any violation of provisions of Bio-Medical Waste Management Rules, 2016 and shall be liable for prosecution and punishment as per the provisions of Environmental (Protection) Act, 1986.

23. STANDARDS FOR AUTOCLAVING OF BIO-MEDICAL WASTE.-
The autoclave should be dedicated for the purposes of disinfecting and treating bio-medical waste.

(a) When operating a gravity flow autoclave, medical waste shall be subjected to:
(i) a temperature of not less than 121° C and pressure of 15 pounds per square inch (psi) for an autoclave residence time of not less than 60 minutes; or
(ii) a temperature of not less than 135° C and a pressure of 31 psi for an autoclave residence time of not less than 45 minutes; or
(iii) a temperature of not less than 149° C and a pressure of 52 psi for an autoclave residence time of not less than 30 minutes.

(b) When operating a vacuum autoclave, medical waste shall be subjected to a minimum of three pre-vacuum pulse to purge the autoclave of all air. The air removed during the pre-vacuum, cycle should be decontaminated by means of HEPA and activated carbon filtration, steam treatment, or any other method to prevent release of pathogen. The waste shall be subjected to the following:
(i) a temperature of not less than 121°C and pressure of 15 psi per an autoclave residence time of not less than 45 minutes; or
(ii) a temperature of not less than 135°C and a pressure of 31 psi for an autoclave residence time of not less than 30 minutes;

(c) Medical waste shall not be considered as properly treated unless the time, temperature and pressure indicators indicate that the required time, temperature and pressure were reached during the autoclave process. If for any reasons, time temperature or pressure indicator indicates that the required temperature, pressure or residence time was not reached, the entire load of medical waste must be autoclaved again until the proper temperature, pressure and residence time were achieved.

(d) **Recording of operational parameters:** Each autoclave shall have graphic or computer recording devices which will automatically and continuously monitor and record dates, time of day, load identification number and operating parameters throughout the entire length of the autoclave cycle.

(e) **Validation test for autoclave:** The validation test shall use four biological indicator strips, one shall be used as a control and left at room temperature, and three shall be placed in the approximate center of three containers with the waste. Personal protective equipment (gloves, face mask and coveralls) shall be used when opening containers for the purpose of placing the biological indicators. At least one of the containers with a biological indicator should be placed in the most difficult location for steam to penetrate, generally the bottom center of the waste pile. **The occupier or operator shall conduct this test three consecutive times to define the minimum operating conditions.** The temperature, pressure and residence time at which all biological indicator vials or strips for three consecutive tests show complete inactivation of the spores shall define the minimum operating conditions for the autoclave. After determining the minimum temperature, pressure and residence time, **the occupier or operator of a common biomedical waste treatment facility shall conduct this test once in three months and records in this regard shall be maintained.**

(6) **Routine Test:** A chemical indicator strip or tape that changes colour when a certain temperature is reached can be used to verify that a specific temperature has been achieved. It may be necessary to use more than one strip over the waste package at different locations to ensure that the inner content of the package has been adequately autoclaved. **The occupier or operator of a common bio medical waste treatment facility shall conduct Routine test during autoclaving of each batch and records in this regard shall be maintained.**

(7) **Spore testing:** The autoclave should completely and consistently kill the approved biological indicator at the maximum design capacity of each autoclave unit. Biological indicator for autoclave shall be Geobacillusstearothermophilus spores using vials or spore Strips; with at least 1X106 spores. Under no circumstances will an autoclave have minimum operating parameters less than a residence time of 30 minutes, a temperature less than 121^{o} C or a pressure less than 15 psi. **The occupier or operator of a common bio medical waste treatment and disposal facility shall conduct this test at least once in every week and records in this regard shall be maintained.**

GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
e. To sample at reasonable times any discharge or pollutants.

3. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of BMWM Rules, 2016 or Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

8. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

9. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
(a) Violation of any terms and conditions of this Consent.
(b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
(c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

10. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Additional condition:-

1. The CBWTF unit shall submit Dioxin and Furans testing report.
2. CBWTF shall obtain Environmental Clearance from MPSEIAA as per the provisions of EIA Notification, 2006, as applicable.
3. The CBWTF shall dispose solid and Hazardous stored on the premises as per the relevant rules and their provisions.

Renewal of Consent/authorization as required under the Water (Prevention & Control of Pollution) Act,1974, The Air (Prevention & Control of Pollution) Act,1981, Authorization under Hazardous and other Wastes (Management & Transboundary Movement) Rule, 2016, & Bio-Medical Waste Management Rules, 2016 is granted to your Facility subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in t discharge of effluent and gaseous emission.

eSign Signing from UIDAI Server
Digitally Sign with Aadhaar

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # TFED1DN7O8

ACHYUT ANAND MISHRA
Member Secretary
M.P. Pollution Control Board

N.P. LIC No. 60534/BPL/S/2002

स्वच्छ पर्यावरण-स्वस्थ्य जीवन

INDO WATER MANAGEMENT & POLLUTION CONTROL CORPORATION

Common Bio - Medical Waste Treatment facility (INCINERATOR)-SATNA

ISO 9001 : 2015
ISO 14001 : 2015

H.O. Add.: C-32, IInd Floor, Parijat Complex, Bittan Market, E-5, Arera Colony, BHOPAL - 462016
Satna Off.: Narayani Sadan, Shiv Colony, Ahiran Mohalla, Dhawari, SATNA (M.P.) 485001
CBWTF Add.: Village-Barkhera, Amarpatan Road, Tahsil-Unchehra, Distt. Satna (M.P.) 485001
Phone : 0755-2425900, (Fax) 0755-4044000, Mob.: 9301888900, 9425020301
Website : www.indocbwtf.com ● E-Mail : cbwtfsatna@gmail.com ● incineratorsatna@gmail.com ● iwmpcc@gmail.com

Ref. No. : IWMPCC/ 240/24 Date 31/05/2024

प्रति,

सदस्य सचिव
म.प्र. प्रदूषण नियंत्रण बोर्ड,
भोपाल (म.प्र.)।

विषय : जीव चिकित्सा अपशिष्ट कलेक्शन हेतु उपयोग में लाये जा रहे वाहनों एवं जीपीएस की जानकारी के संबंध में।

महोदय जी,

उपरोक्त विषयान्तर्गत लेख है कि हमारे संस्थान द्वारा जीव चिकित्सा अपशिष्ट कलेक्शन हेतु उपयोग में लाये जा रहे वाहनों की जानकारी निम्नानुसार है :–

क्रमांक	वाहन रजिस्ट्रेशन नम्बर	
1.	MP19L2035	
2.	MP19GA3907	
3.	MP17L1544	
4.	MP19L1203	
5.	MP04BC3814	
6.	MP19L1160	
7.	MP34L1192	
8.	UP-95-D-4192	
9.	MP19CA8860	
10.	UP64M9222	
11.	New Vehicle Reg.	
12.	New Vehicle Reg.	

इन्डो वॉटर मैनेजमेंट एण्ड
पालुशन कन्ट्रोल कार्पोरेशन
(सी.बी.डब्ल्यू.टी.एफ. सतना)

Indo Water Management and Pollution Control Corporation, Satna
Vehicle Information

Sr No.	**Vehicle No.**	**Device Name**	**IMEI**	**SIM**	**License Plate No.**
1		Satna-Maihar MONU	867440061641965	5754110417602	
2	MP34L1192	DAMOH VINEET MP34L1192	355172108520345	5754110387172	
3	MP19L1203	HANUMANA-MAIHAR MP19ZD0124	355172108616671	5754110387174	
4	MP04BC3814	SIDHI -SINGRAULI	358735076786143	5754110340566	
5	UP64M9222	WAIDHAN MUSTAK UP64M9222	358735075166214	5754110294570	CG04 HA 4642
6	MP17L1544	REWA LOCAL SADIK MP17L1544	358735075556844	5754110340564	MP 19 L 1160
7	MP19L1160	CHHATARPUR-SANTOSH UP-95-C-3851	358735075562156	5754110294571	
8	MP19CA8860	SATNA LOCAL SADIK MP19L-2585	352503090225225	5754110210575	MP017 L 0638
9	UP95D4192	CHHATARPUR LOCAL SANTOSH UP95D4192	352503090228922	5754110417603	UP95 D 4192
10	MP19L2035	SIDHI- CHITRAKOOT SADIK UP95D4192	352503090183614	5754110380998	MP19 L 1203 chota hathi tata
11	MP19GA3907	REWA MC JAHIR MP19GA3907	352503090195600	5754110381000	MP04 BC 3814 VAN

Indo Water Management and Pollution Control Corporation, Satna
Vehicle Information

Sr No.	Device Name	IMEI	SIM	License Plate No.
1	Satna-Maihar MONU	867440061641965	5754110417602	
2	DAMOH MP34L1192 VINEET	355172108520345	5754110387172	
3	HANUMANA-MAIHAR MP19ZD0124	355172108616671	5754110387174	
4	SIDHI -SINGRAULI	358735076786143	5754110340566	
5	WAIDHAN UP64M9222 MUSTAK	358735075166214	5754110294570	CG04 HA 4642
6	REWA LOCAL MP17L1544 SADIK	358735075556844	5754110340564	MP 19 L 1160
7	CHHATARPUR-SANTOSH UP-95-C-3851	358735075562156	5754110294571	
8	SATNA LOCAL MP19L-2585 SADIK	352503090225225	5754110210575	MP017 L 0638
9	CHHATARPUR LOCAL UP95D4192 SANTOSH	352503090228922	5754110417603	UP95 D 4192
10	SIDHI- CHITRAKOOT MP19L2035 SADIK	352503090183614	5754110380998	MP19 L 1203 chota hathi tata
11	REWA MC MP19GA3907 JAHIR	352503090195600	5754110381000	MP04 BC 3814 VAN

[Published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i)]

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 28th March, 2016

G.S.R. 343(E).-Whereas the Bio-Medical Waste (Management and Handling) Rules, 1998 was published *vide* notification number S.O. 630 (E) dated the 20th July, 1998, by the Government of India in the erstwhile Ministry of Environment and Forests, provided a regulatory frame work for management of bio-medical waste generated in the country;

And whereas, to implement these rules more effectively and to improve the collection, segregation, processing, treatment and disposal of these bio-medical wastes in an environmentally sound management thereby, reducing the bio- medical waste generation and its impact on the environment, the Central Government reviewed the existing rules;

And whereas, in exercise of the powers conferred by sections 6, 8 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government published the draft rules in the Gazette vide number G.S.R. 450 (E), dated the 3rd June, 2015 inviting objections or suggestions from the public within sixty days from the date on which copies of the Gazette containing the said notification were made available to the public;

And whereas, the copies of the Gazette containing the said draft rules were made available to the public on the 3rd June, 2015;

And whereas, the objections or comments received within the specified period from the public in respect of the said draft rules have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by section 6, 8 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), and in supersession of the Bio-Medical Waste (Management and Handling) Rules, 1998, except as respects things done or omitted to be done before such suppression, the Central Government hereby makes the following rules, namely:-

1. **Short title and commencement.-** (1) these rules may be called the Bio-Medical Waste Management Rules, 2016.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. **Application.-**

(1) These rules shall apply to all persons who generate, collect, receive, store, transport, treat, dispose, or handle bio medical waste in any form including hospitals, nursing homes, clinics, dispensaries, veterinary institutions, animal houses, pathological laboratories, blood banks, ayush

AN ISO 9001 2008 CERTIFIED CO.
Manufacturers & Exporters of
Laboratory/Scientific & Medical Equipments

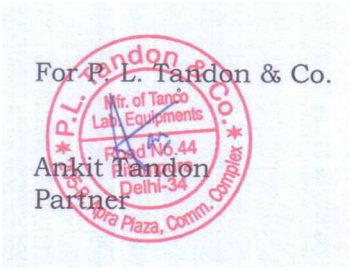
CERTIFICATE FOR BIOMEDICAL WASTE INCINERATOR

TO WHOM SO EVER IT MAY CONCERN

We hereby certify that the Tanco model 100KPH,oil fired incinerator of designed capacity 100 kg/hr installed at M/s Indo Water Management And Pollution Control Corporation, Satna (M.P) has been supplied by M/s P.L. Tandon & Co, 205-B, Apra Plaza Commercial Complex, Road No-44, Pitampura, Delhi-110034. The said incinerator has more than or equal to 2 seconds flue gas residence time in secondary combustion chamber at 1050°C at its designed capacity. The technical data sheet of specification in respect of the said incinerator is enclosed herewith. The incinerator was installed/ upgraded by us on site.

Thanking you in your kind anticipation.

Yours Faithfully,



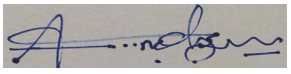
P.L.TANDON & CO.
OFFICE: 205-B, Apra Plaza Building, Commercial Complex,
Road No:44, Pitampura, New Delhi-110034(India)
WORKS: Sector-56, Plot No. 190, Phase-V, Kundli Industrial Area, Sonipat, Haryana : 131028,
Phone: 91-11-42644278 27027278-79
info@tancolabproducts.com, tancolabproducts@gmail.com
www.tancolabproducts.com

☐ Grey ☐ Blue ☐ Green ☐ Orange ☐ Pink ☐ Yellow ☐ White

Form 10 [See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE.

1.	**Sender's Name and mailing address (including Phone No. and e-mail):**	**INDOWATER MANAGEMENT AND POLLUTION CONTROL CORPORATION(CBWTF), Vill.- Badkhera , Badkhera (9425024233 cbwtfsatna@gmail.com)**
2.	**Sender's Authorize No.**	**113243**
3.	**Manifest Document No.**	**1800034918**
4.	**Transporter's Name and mailing address (including Phone No. and e-mail):**	**Pithampur Industrial Waste Management Private Limited (7067678811/ amit.dubey@ramky.com)**
5.	**Type of Vehicle**	**(Truck/Tainker/Special Vehicle)**
6.	**Transporter's Registration No.**	**17649**
7.	**Vehicle Registration No.**	**MP11H0157**
8.	**Reciever's Name and mailing address (including Phone No. and e-mail):**	**Pithampur Industrial Waste Management Private Limited (7067678811/ amit.dubey@ramky.com)**
9.	**Reciever's Authorize No.**	**17649**
10.	**Waste Descritption.**	**I - 37.2 ~ Ash from incinerator and flue gas cleaning residue**
11.	**Total Quantity**	**8.770 MT**
12.	**Physical Form**	**(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)**
13.	**Special handling instruction and additional information.**	**.....**
14.	**Sender's Certificate.**	**I hereby declare that the content of the consignment are fully and accurately describe above by proper shipping name and are categorised, packed, Marked, and lablled, and are in all respects in proper conditions for transport by road according to applicable national goverment regulation.**

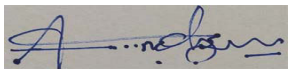
	Name of Stamp:	**Signature:** 	**Month**	**Day**	**Year**
			03	**20**	**2023**
15	**Transporter acknowledgment of reciept of Waste**				
	Name of Stamp:	**Signature:** 	**Month**	**Day**	**Year**
			03	**20**	**2023**
16.	**Reciever's certificate for reciept of hazardous and other waste.**				
	Name of Stamp:	**Signature:**	**Month**	**Day**	**Year**

☐ Grey ☐ Blue ☐ Green ☐ Orange ☐ Pink ☐ Yellow ☐ White

Form 10 [See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE.

1.	**Sender's Name and mailing address (including Phone No. and e-mail):**	**INDOWATER MANAGEMENT AND POLLUTION CONTROL CORPORATION(CBWTF), Vill.- Badkhera , Badkhera (9425024233 cbwtfsatna@gmail.com)**
2.	**Sender's Authorize No.**	**113243**
3.	**Manifest Document No.**	**1800039294**
4.	**Transporter's Name and mailing address (including Phone No. and e-mail):**	**Pithampur Industrial Waste Management Private Limited (9109193669/ amit.dubey@ramky.com)**
5.	**Type of Vehicle**	**(Truck/Tainker/Special Vehicle)**
6.	**Transporter's Registration No.**	**17649**
7.	**Vehicle Registration No.**	**MP11H0981**
8.	**Reciever's Name and mailing address (including Phone No. and e-mail):**	**Pithampur Industrial Waste Management Private Limited (Common treatment, storage, and disposal facility(CTSDF)) (7067678811/ amit.dubey@ramky.com)**
9.	**Reciever's Authorize No.**	**17649**
10.	**Waste Descritption.**	**I - 37.2 ~ Ash from incinerator and flue gas cleaning residue**
11.	**Total Quantity**	**12.765 MT**
12.	**Physical Form**	**(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)**
13.	**Special handling instruction and additional information.**	
14.	**Sender's Certificate.**	**I hereby declare that the content of the consignment are fully and accurately describe above by proper shipping name and are categorised, packed, Marked, and lablled, and are in all respects in proper conditions for transport by road according to applicable national goverment regulation.**

	Name of Stamp:	**Signature:** 	**Month**	**Day**	**Year**
			08	**09**	**2023**
15	**Transporter acknowledgment of reciept of Waste**				
	Name of Stamp:	**Signature:** 	**Month**	**Day**	**Year**
			08	**09**	**2023**
16.	**Reciever's certificate for reciept of hazardous and other waste.**				
	Name of Stamp:	**Signature:**	**Month**	**Day**	**Year**

Grey Blue Green Orange Pink Yellow White

Form 10 [See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE.

1.	**Sender's Name and mailing address (including Phone No. and e-mail):**	**INDOWATER MANAGEMENT AND POLLUTION CONTROL CORPORATION(CBWTF), Vill.- Badkhera , Badkhera (9425024233 cbwtfsatna@gmail.com)**	
2.	**Sender's Authorize No.**	**113243**	
3.	**Manifest Document No.**	**1800016644**	
4.	**Transporter's Name and mailing address (including Phone No. and e-mail):**	**Bhatnagar Trading Corporation (9301245903/ bhatnagar.btc@gmail.com)**	
5.	**Type of Vehicle**	**(Truck/Tainker/Special Vehicle)**	
6.	**Transporter's Registration No.**	**44385**	
7.	**Vehicle Registration No.**	**MP07HB1981**	
8.	**Reciever's Name and mailing address (including Phone No. and e-mail):**	**Pithampur Industrial Waste Management Private Limited (7067678811/ amit.dubey@ramky.com)**	
9.	**Reciever's Authorize No.**	**17649**	
10.	**Waste Descritption.**	**I - 37.2 ~ Ash from incinerator and flue gas cleaning residue**	
11.	**Total Quantity**	**17.840 MT**	
12.	**Physical Form**	**(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)**	
13.	**Special handling instruction and additional information.**	**........**	
14.	**Sender's Certificate.**	**I hereby declare that the content of the consignment are fully and accurately describe above by proper shipping name and are categorised, packed, Marked, and lablled, and are in all respects in proper conditions for transport by road according to applicable national goverment regulation.**	

A. Annual Return : Form 4 Uploaded in XGN on 13/07/2022 17:14:25 from IP No: 171.61.7.195.
B. 113243-INDOWATER MANAGEMENT AND POLLUTION CONTROL CORPORATION(CBWTF) accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.

	Name of Stamp:	**Signature:**	**Month**	**Day**	**Year**
			06	**10**	**2021**
15	**Transporter acknowledgment of reciept of Waste**				
	Name of Stamp:	**Signature:** 	**Month**	**Day**	**Year**
			08	**24**	**2021**
16.	**Reciever's certificate for reciept of hazardous and other waste.**				
	Name of Stamp:	**Signature:** 	**Month**	**Day**	**Year**
			06	**13**	**2021**

A. Annual Return : Form 4 Uploaded in XGN on 13/07/2022 17:14:25 from IP No: 171.61.7.199.

B. 113243-INDOWATER MANAGEMENT AND POLLUTION CONTROL CORPORATION(CBWTF) accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.

Grey	Blue	Green	Orange	Pink	Yellow	White
☐	☐	☐	☐	☐	☐	☐

Form 10 [See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE.

1.	Sender's Name and mailing address (including Phone No. and e-mail):	INDOWATER MANAGEMENT AND POLLUTION CONTROL CORPORATION(CBWTF), Vill.- Badkhera , Badkhera (9425024233 cbwtfsatna@gmail.com)
2.	Sender's Authorize No.	113243
3.	Manifest Document No.	1800016722
4.	Transporter's Name and mailing address (including Phone No. and e-mail):	Pithampur Industrial Waste Management Private Limited (7067678811/ amit.dubey@ramky.com)
5.	Type of Vehicle	(Truck/Tainker/Special Vehicle)
6.	Transporter's Registration No.	17649
7.	Vehicle Registration No.	MP11H0248
8.	Reciever's Name and mailing address (including Phone No. and e-mail):	Pithampur Industrial Waste Management Private Limited (7067678811/ amit.dubey@ramky.com)
9.	Reciever's Authorize No.	17649
10.	Waste Descritption.	I - 37.2 ~ Ash from incinerator and flue gas cleaning residue
11.	Total Quantity	8.990 MT
12.	Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special handling instruction and additional information.	....
14.	Sender's Certificate.	I hereby declare that the content of the consignment are fully and accurately describe above by proper shipping name and are categorised, packed, Marked, and lablled, and are in all respects in proper conditions for transport by road according to applicable national goverment regulation.

A. Annual Return : Form 4 Uploaded in XGN on 13/07/2022 17:14:25 from IP No: 171.61.7.199.
B. 113243-INDOWATER MANAGEMENT AND POLLUTION CONTROL CORPORATION(CBWTF) accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.

	Name of Stamp:	**Signature:**	**Month**	**Day**	**Year**
			06	**14**	**2021**
15	**Transporter acknowledgment of reciept of Waste**				
	Name of Stamp:	**Signature:** 	**Month**	**Day**	**Year**
			06	**14**	**2021**
16.	**Reciever's certificate for reciept of hazardous and other waste.**				
	Name of Stamp:	**Signature:** 	**Month**	**Day**	**Year**
			06	**16**	**2021**

A. Annual Return : Form 4 Uploaded in XGN on 13/07/2022 17:14:25 from IP No: 171.61.7.199.
B. 113243-INDOWATER MANAGEMENT AND POLLUTION CONTROL CORPORATION(CBWTF) accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.

☐ Grey ☐ Blue ☐ Green ☐ Orange ☐ Pink ☐ Yellow ☐ White

Form 10 [See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE.

1.	**Sender's Name and mailing address (including Phone No. and e-mail):**	**INDOWATER MANAGEMENT AND POLLUTION CONTROL CORPORATION(CBWTF), Vill.- Badkhera , Badkhera (9425024233 cbwtfsatna@gmail.com)**
2.	**Sender's Authorize No.**	**113243**
3.	**Manifest Document No.**	**1800018573**
4.	**Transporter's Name and mailing address (including Phone No. and e-mail):**	**Pithampur Industrial Waste Management Private Limited (7067678811/ amit.dubey@ramky.com)**
5.	**Type of Vehicle**	**(Truck/Tainker/Special Vehicle)**
6.	**Transporter's Registration No.**	**17649**
7.	**Vehicle Registration No.**	**MP11H0248**
8.	**Reciever's Name and mailing address (including Phone No. and e-mail):**	**Pithampur Industrial Waste Management Private Limited (7067678811/ amit.dubey@ramky.com)**
9.	**Reciever's Authorize No.**	**17649**
10.	**Waste Descritption.**	**I - 37.2 ~ Ash from incinerator and flue gas cleaning residue**
11.	**Total Quantity**	**4.940 MT**
12.	**Physical Form**	**(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)**
13.	**Special handling instruction and additional information.**	**.....**
14.	**Sender's Certificate**	**I hereby declare that the content of the consignment are fully and accurately describe above by proper shipping name and are categorised, packed, Marked, and lablled, and are in all respects in proper conditions for transport by road according to applicable national goverment regulation.**

A. Annual Report : Form 4 Uploaded in XGN on 13/07/2022 17:14:25 from IP No. 117.241.72.09.
B. 113243-INDOWATER MANAGEMENT AND POLLUTION CONTROL CORPORATION(CBWTF) accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.

	Name of Stamp:	**Signature:**	**Month**	**Day**	**Year**
			08	**22**	**2021**
15	**Transporter acknowledgment of reciept of Waste**				
	Name of Stamp:	**Signature:** 	**Month**	**Day**	**Year**
			08	**22**	**2021**
16.	**Reciever's certificate for reciept of hazardous and other waste.**				
	Name of Stamp:	**Signature:** 	**Month**	**Day**	**Year**
			08	**24**	**2021**

A. Annual Return : Form 4 Uploaded in XGN on 13/07/2022 17:14:25 from IP No: 171.61.7.199.

B. 113243-INDOWATER MANAGEMENT AND POLLUTION CONTROL CORPORATION(CBWTF) accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.

☐ Grey ☐ Blue ☐ Green ☐ Orange ☐ Pink ☐ Yellow ☐ White

Form 10 [See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE.

1.	**Sender's Name and mailing address (including Phone No. and e-mail):**	**INDOWATER MANAGEMENT AND POLLUTION CONTROL CORPORATION(CBWTF), Vill.- Badkhera , Badkhera (9425024233 cbwtfsatna@gmail.com)**
2.	**Sender's Authorize No.**	**113243**
3.	**Manifest Document No.**	**1800019221**
4.	**Transporter's Name and mailing address (including Phone No. and e-mail):**	**Pithampur Industrial Waste Management Private Limited (7067678811/ amit.dubey@ramky.com)**
5.	**Type of Vehicle**	**(Truck/Tainker/Special Vehicle)**
6.	**Transporter's Registration No.**	**17649**
7.	**Vehicle Registration No.**	**MP11H0433**
8.	**Reciever's Name and mailing address (including Phone No. and e-mail):**	**Pithampur Industrial Waste Management Private Limited (7067678811/ amit.dubey@ramky.com)**
9.	**Reciever's Authorize No.**	**17649**
10.	**Waste Descritption.**	**I - 37.2 ~ Ash from incinerator and flue gas cleaning residue**
11.	**Total Quantity**	**4.970 MT**
12.	**Physical Form**	**(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)**
13.	**Special handling instruction and additional information.**	**.....**
14.	**Sender's Certificate**	**I hereby declare that the content of the consignment are fully and accurately describe above by proper shipping name and are categorised, packed, Marked, and lablled, and are in all respects in proper conditions for transport by road according to applicable national goverment regulation.**

A. Annual Report : Form 4 Uploaded in XGN on 13/07/2022 17:14:25 from IP No. 117.241.72.69.
B. 113243-INDOWATER MANAGEMENT AND POLLUTION CONTROL CORPORATION(CBWTF) accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.

	Name of Stamp:	**Signature:**	**Month**	**Day**	**Year**
			09	**16**	**2021**
15	**Transporter acknowledgment of reciept of Waste**				
	Name of Stamp:	**Signature:** 	**Month**	**Day**	**Year**
			09	**16**	**2021**
16.	**Reciever's certificate for reciept of hazardous and other waste.**				
	Name of Stamp:	**Signature:** 	**Month**	**Day**	**Year**
			09	**18**	**2021**

A. Annual Return : Form 4 Uploaded in XGN on 13/07/2022 17:14:25 from IP No: 171.61.7.199.

B. 113243-INDOWATER MANAGEMENT AND POLLUTION CONTROL CORPORATION(CBWTF) accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.

☐ Grey ☐ Blue ☐ Green ☐ Orange ☐ Pink ☐ Yellow ☐ White

Form 10 [See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE.

1.	Sender's Name and mailing address (including Phone No. and e-mail):	INDOWATER MANAGEMENT AND POLLUTION CONTROL CORPORATION(CBWTF), Vill.- Badkhera , Badkhera (9425024233 cbwtfsatna@gmail.com)
2.	Sender's Authorize No.	113243
3.	Manifest Document No.	1800032554
4.	Transporter's Name and mailing address (including Phone No. and e-mail):	Pithampur Industrial Waste Management Private Limited (7067678811/ amit.dubey@ramky.com)
5.	Type of Vehicle	(Truck/Tainker/Special Vehicle)
6.	Transporter's Registration No.	17649
7.	Vehicle Registration No.	MP11H0248
8.	Reciever's Name and mailing address (including Phone No. and e-mail):	Pithampur Industrial Waste Management Private Limited (7067678811/ amit.dubey@ramky.com)
9.	Reciever's Authorize No.	17649
10.	Waste Descritption.	I - 37.2 ~ Ash from incinerator and flue gas cleaning residue
11.	Total Quantity	4.210 MT
12.	Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special handling instruction and additional information.	.....
14.	Sender's Certificate.	I hereby declare that the content of the consignment are fully and accurately describe above by proper shipping name and are categorised, packed, Marked, and lablled, and are in all respects in proper conditions for transport by road according to applicable national goverment regulation.

	Name of Stamp:	Signature:	Month	Day	Year
			12	31	2022

15	Transporter acknowledgment of reciept of Waste				
	Name of Stamp:	Signature:	Month	Day	Year
			12	31	2022
16.	Reciever's certificate for reciept of hazardous and other waste.				
	Name of Stamp:	Signature:	Month	Day	Year

For : Indo Water Management & Pollution Control Corporation

Authorised Signatory

Grey ☐ Blue ☐ Green ☐ Orange ☐ Pink ☐ Yellow ☐ White ☐

Form 10 [See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE.

1.	**Sender's Name and mailing address (including Phone No. and e-mail):**	**INDOWATER MANAGEMENT AND POLLUTION CONTROL CORPORATION(CBWTF), Vill.- Badkhera , Badkhera (9425024233 cbwtfsatna@gmail.com)**
2.	**Sender's Authorize No.**	**113243**
3.	**Manifest Document No.**	**1800016644**
4.	**Transporter's Name and mailing address (including Phone No. and e-mail):**	**Bhatnagar Trading Corporation (9301245903/ bhatnagar.btc@gmail.com)**
5.	**Type of Vehicle**	**(Truck/Tainker/Special Vehicle)**
6.	**Transporter's Registration No.**	**44385**
7.	**Vehicle Registration No.**	**MP07HB1981**
8.	**Reciever's Name and mailing address (including Phone No. and e-mail):**	**Pithampur Industrial Waste Management Private Limited (7067678811/ amit.dubey@ramky.com)**
9.	**Reciever's Authorize No.**	**17649**
10.	**Waste Descritption.**	**I - 37.2 ~ Ash from incinerator and flue gas cleaning residue**
11.	**Total Quantity**	**17.840 MT**
12.	**Physical Form**	**(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)**
13.	**Special handling instruction and additional information.**	**.....**
14.	**Sender's Certificate.**	**I hereby declare that the content of the consignment are fully and accurately describe above by proper shipping name and are categorised, packed, Marked, and lablled, and are in all respects in proper conditions for transport by road according to applicable national goverment regulation.**

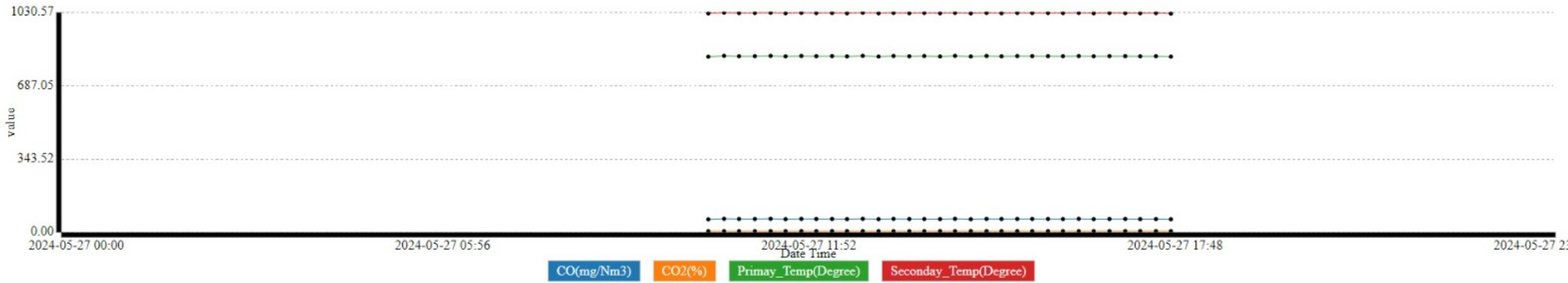
Average Report

Indo Water Management and Pollution Control Corporation,SATNA

Created By:- ERCMPPCB, Created At:- 2024-06-03 16:06:03

From : 2024-05-27 00:00, To: 2024-05-27 23:45

STACK_1-15 min - Average Data



Annexure-14

Key observations during inspection of CBWTF Site on 28.5.2024

1. A huge quantity of Bio-medical wastes was stored indiscriminately and recklessly inside the premises.
2. Gross violation of Real-time monitoring protocol was observed. Tampered and simulated data was being communicated on real-time basis by the CBWTF to the MPPCB.
3. Real-time monitoring data being transmitted to the MPPCB is neither reliable nor genuine and this can mislead the authority at the time of taking any decision.
4. The storage, handling and management of incineration ash and other wastes was pathetic and not acceptable.
5. Structural modification was reported due to change in equipment and the equipment capacity in the year 2022. This was done to raise the residence time of flue gases from 1 second to 2 seconds. This alteration requires environmental clearance by CBWTF.
6. As per consent order the permitted capacity of Autoclave is 350 lts/hr but the CBWTF was found using autoclave of 1500 lts/hr capacity, i.e. use of equipment higher than the allowed capacity.
7. The workers were seen handling the waste with partial or without safety devices.
8. Record keeping was very poor. CBWTF is required to produce past record at the time of inspection but failed to do so as stated in detail in the report.
9. No separate storage facility for untreated and treated waste was available at site.
10. The pollution control devices are poorly maintained and prone to accident anytime.
11. Leakages and seepage were seen at several places in the system.
12. Bar coding protocol is not implemented. None of the wastes was seen bearing bar-code leading to identification issue.
13. Lack of compliance of Emergency Response Procedure and mock-drill.

Recommendations

1. The incineration system needs to be revamped in toto. Prohibit manual waste feeding practice. Till the revamping make-shift arrangement may be done or the other CBWTF in the nearer locality may be coordinated.
2. Serious lapses, as recorded in the report, regarding handling and management needs to be looked into and resolved on an immediate note.
3. Serious lapses and gross violation in RTM needs to be addressed at once.
4. AI-ML based system can be deployed, strictly under supervision and control of MPPCB, to avert any possible befooling practices by CBWTF in transmission of tampered or simulated real-time monitoring data to the regulatory authority.

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड

पर्यावरण परिसर, ई-5, अरेरा कालोनी, भोपाल (म.प्र.) - 462016
☎(0755)2464428, 2466191 e-mail: ms-mppcb@mp.gov.in

पंजीकृत डाक से

क्रमांक 464 /बीएमडब्ल्यु/मुप्रनिबो/2024, भोपाल, दिनांक 12/06/2024

प्रति,

अधिष्ठाता,
मेसर्स इण्डो वॉटर मैनेजमेंट एण्ड पॉल्युशन कन्ट्रोल कार्पोरेशन,
ग्राम-बरखेड़ा, अमरपाटन रोड़,
तहसील-उचेहरा,
जिला-सतना 485001 (म.प्र.)।

विषयः- जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 33'क', वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा 31'क' एवं पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा-5 के अन्तर्गत प्रक्रिया बन्द करने बावत् - कारण बताओ नोटिस।

संदर्भ :- 1. संस्था का बोर्ड द्वारा निरीक्षण दिनांक 24/11/2023, मॉनिटरिंग दिनांक 14/12/2023, ऑनलाईन मॉनिटरिंग सिस्टम का परीक्षण दिनांक 15/02/2022 एवं निरीक्षण दिनांक 15/03/2024
2. बोर्ड का पत्र क्रमांक 441 दिनांक 02/02/2024
3.आपका पत्र दिनांक 29/02/2024(बोर्ड में प्राप्ति दि0 15/03/2024)

यह कि, मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड का गठन जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा-4 के अंतर्गत हुआ है, साथ ही वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 के साथ पर्यावरण (संरक्षण) अधिनियम, 1986 के उत्तरदायित्वों का भी निर्वहन कर रहा है।

2.0 यह कि, संस्था मेसर्स इण्डो वॉटर मैनेजमेंट एण्ड पॉल्युशन कन्ट्रोल कार्पोरेशन,ग्राम-बरखेड़ा, अमरपाटन रोड़, तहसील-उचेहरा, जिला-सतना 485001 (म0प्र0) वर्तमान को जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा-25 तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा-21 के अन्तर्गत बोर्ड द्वारा सशर्त सम्मति दी गई है। साथ ही जीव चिकित्सा अपशिष्ट प्रबंधन नियम, 2016 के तहत् जीव चिकित्सा अपशिष्ट निपटान हेतु सशर्त प्राधिकार प्रदान किया गया है। संस्था को सम्मति/प्राधिकार में उल्लेखित शर्तो का पालन सुनिश्चित किया जाना वैधानिक अनिवार्यता है।

3.0 यह कि, संस्था मेसर्स इण्डो वॉटर मैनेजमेंट एण्ड पॉल्युशन कन्ट्रोल कार्पोरेशन, ग्राम-बरखेड़ा, अमरपाटन रोड़, तहसील-उचेहरा, जिला-सतना 485001 (म0प्र0) वर्तमान में जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा-25 तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा-21 के अन्तर्गत दी गई सशर्त सम्मति की शर्तो एवं जीव चिकित्सा अपशिष्ट प्रबंधन नियम, 2016 के तहत् प्रदत्त प्राधिकार की शर्तो का उल्लंघन कर पर्यावरणीय नियमों के विरूद्ध संचालित है।

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड

पर्यावरण परिसर, ई-5, अरेरा कालोनी, भोपाल (म.प्र.) - 462016

☎(0755)2464428, 2466191 e-mail: ms-mppcb@mp.gov.in

4.0 यह कि, बोर्ड द्वारा संस्था का समय-समय पर निरीक्षण किया गया जिसमें निरीक्षण दिनांक 24/11/2023, मॉनिटरिंग दिनांक 14/12/2023, ऑनलाईन मॉनिटरिंग सिस्टम का परीक्षण दिनांक 15/02/2022 एवं शिकायत के परिप्रेक्ष्य में निरीक्षण दिनांक 15/03/2024 के दौरान निम्नानुसार प्रमुख अनियमित्ताएँ पाई गईः-

अ. संस्था द्वारा संचालित सीबीडब्ल्यूटीएफ के इन्सीनेरेटर में केन्द्रीय प्रदूषण नियंत्रण बोर्ड के दिशा-निर्देशानुसार मैकेनिकल फीडिंग के स्थान पर मेन्युअल फीडिंग पाई गई।

ब. सीबीडब्ल्यूटीएफ के इन्सीनेरेटर में वायु प्रदूषण नियंत्रण हेतु उपयुक्त व्यवस्था के तहत् बैग फिल्टर स्थापित नहीं है। साथ ही इन्सीनेरेटर अत्यन्त पुरानी तकनीक पर आधारित पाया गया। विधिक मॉनिटरिंग दिनांक 14/12/2023 में चिमनी उत्सर्जन निर्धारित मानकों से अधिक पाया गाया है तथा चिमनी से काले धुएँ का उत्सर्जन पाया गया।

स. निरीक्षण के दौरान अपशिष्टों का उचित प्रबंधन न होने से सीबीडब्ल्यूटीएफ के आसपास दुर्गन्ध व्याप्त पाई गई।

द. सीबीडब्ल्यूटीएफ के पीछे एवं आसपास उचित ऊँचाई की बाउण्ड्री वाल नहीं बनाई गई है।

ई. सीबीडब्ल्यूटीएफ के बोर्ड के पर्यावरण निगरानी केन्द्र द्वारा किये गये परीक्षण दिनांक 15/02/2024 में ऑन-लाईन मॉनिटरिंग सिस्टम में एनालाईजर से बिना सेम्पल प्राप्त हुए भी डेटा को स्वयं प्रोसेस करने के साथ-साथ सेन्ट्रल सर्वर पर प्रेषण पाया गया। डेटा को ऑन-लाईन मॉनिटरिंग प्रोटेकाल के अनुसार प्रेषित नही किया जाना पाया गया।

फ. सीबीडब्ल्यूटीएफ के इन्सीनेरेटर कन्ट्रोलर यूनिट के तापमान के डेटा से छेड-छाड़ कर मिथ्या डेटा प्रेषित करना पाया गया जिससे संस्था द्वारा डेटा प्रेषण की विश्वसनीयता संदेहास्पद पाई गई।

ग. परीक्षण दिनांक 15/02/2024 में सीबीडब्ल्युटीएफ से संलग्न जीव चिकित्सा संस्थानों के अपशिष्टों की जानकारी नहीं पाई गई। साथ ही स्क्रबर व इन्सीनेरेटर हेतु पृथक से विद्युत मीटर की स्थापना नहीं पाई गई।

(सुलभ संदर्भ हेतु निरीक्षण रिपोर्ट एवं मॉनिटरिंग रिपोर्ट की छायाप्रतियाँ संलग्न हैं)

5.0 यह कि, आपके द्वारा बोर्ड के पत्र दिनांक 26/02/2024 द्वारा जारी कारण बताओ नोटिस के प्रस्तुत जबाव का परीक्षण बोर्ड में किया गया जिसमें बोर्ड के समय-समय पर किये गये निरीक्षणों में पाई गई उक्त अनियमित्ताओं के निराकरण से संबंधित तथ्यात्मक जानकारी संतोषजनक नहीं पायी गई।

6.0 यह कि, उपरोक्त तथ्यों से स्पष्ट है कि आपके द्वारा सीबीडब्ल्युटीएफ का संचालन जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 व जीव चिकित्सा अपशिष्ट प्रबंधन नियम, 2016 में निहित प्रावधानों का स्पष्ट उल्लंघन किया जा रहा है, जिसके लिये संस्था के संचालन में संलग्न समस्त कर्ताधर्ता उत्तरदायी हैं।

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड

पर्यावरण परिसर, ई-5, अरेरा कालोनी, भोपाल (म.प्र.) - 462016
☎(0755)2464428, 2466191 e-mail: ms-mppcb@mp.gov.in

7.0 यह कि, उपरोक्त उल्लंघनों को दृष्टिगत रखते हुए बोर्ड जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 33'क', वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा 31'क' एवं पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा-5 के अन्तर्गत प्रदत्त शक्तियों का प्रयोग करते हुए संस्था की संचालन प्रक्रिया बन्द करने हेतु निम्नानुसार निर्देश दिया जाना प्रस्तावित हैं :-

1. संस्था का संचालन तत्काल प्रभाव से बन्द किया जाये।
2. संस्था की विद्युत आपूर्ति का तत्काल विच्छेदन किया जाये।
3. संस्था को प्रदत्त अन्य सुविधाएँ जल आपूर्ति आदि को बन्द किया जाये एवं
4. क्यों न जीव चिकित्सा अपशिष्ट प्रबंधन नियम, 2016 के तहत् प्राधिकार तथा जल/वायु सम्मति तत्काल प्रभाव से समाप्त कर दी जाये।

उपरोक्तानुसार संस्था के विरूद्ध प्रस्तावित प्रक्रिया बंद करने की कार्यवाही के संबंध में आप चाहें तो अपना पक्ष पत्र जारी होने की तिथि से 15 दिवस के भीतर लिखित रूप से अथवा व्यक्तिगत रूप से उपस्थित होकर अधोहस्ताक्षरकर्ता के समक्ष प्रस्तुत कर सकते हैं। अन्यथा समयावधि बीत जाने के पश्चात् मान लिया जायेगा कि आपको इस विषय में कुछ नहीं कहना है एवं बोर्ड एकतरफा कार्यवाही हेतु बाध्य होगा।
संलग्न :- उपरोक्तानुसार।

(ए.ए. मिश्रा)
सदस्य सचिव

पृ.क्रमांक 465 /बीएमडब्ल्यु/मुप्रनिबो/2024, भोपाल, दिनांक 12/06/2024

प्रतिलिपि :-

1. कलेक्टर, कार्यालय कलेक्टर, जिला-सतना की ओर सूचनार्थ।
2. क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, म.प्र. प्रदूषण नियंत्रण बोर्ड, सतना की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
3. श्री अमोल मोहाने, अधिष्ठाता, मेसर्स इण्डो वॉटर मैनेजमेंट एण्ड पॉल्युशन कन्ट्रोल कार्पोरेशन, ग्राम-बरखेड़ा, अमरपाटन रोड़, तहसील-उचेहरा, जिला-सतना 485001 (म0प्र0) की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
4. अधिष्ठाता, मेसर्स इण्डो वॉटर मैनेजमेंट एण्ड पॉल्युशन कन्ट्रोल कार्पोरेशन (सतना), सी-22, द्वितीय तल, पारिजात कॉम्पलेक्स, बिट्टन मार्केट, ई-5, अरेरा कालोनी, भोपाल-16 (म0प्र0) की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

(ए.ए. मिश्रा)
सदस्य सचिव

845

(39)

INVESTIGATION REPORT ON COMPLIANCE OF RTM PROTOCOL BY M/S INDO WATER MANAGMENT AND POLLUTION CONTROL CORPORATION, SATNA (M.P.)

Audit report Date: - 15-02-2024

मेसर्स इण्डोवाटर मैनेजमेंट एवं पाल्यूशन कण्ट्रोल कार्पोरेशन ग्राम बरखेड़ा पोस्ट बतनवाड़ा, उचेहरा जिला सतना में स्थित एक सामान्य बायोमेडिकल अपशिष्ट उपचार (CBWTF) आधारित उद्योग है। इसमें अस्पतालों से आने वाले सभी प्रकार के अपशिष्ट का से निस्तारण किया जाता है।

INDO WATER MANAGEMENT AND POLLUTION CONTROL CORP.

रियल टाइम निगरानी प्रावधानों के अनुपालनार्थ उद्योग में 1 CEMS (Continuous Emission Monitoring System) और 3 IP-Camera स्थापित किये गये हैं।

स्थापित किये गये CEMS में कार्बन मोनोआक्साइड, कार्बन डाइआक्साइड, प्राइमरी टेम्परेचर, सेकेंडरी टेम्परेचर पैरामीटरों का डाटा रिकॉर्ड किया जाता है। उद्योग में एक छोटी ईटीपी यूनिट भी संचालित है।

उद्योग द्वारा सेन्ट्रल सर्वर पर प्रेषित किया जाना वाला डाटा पूर्वानुसार ही संशायत्मक स्थिति उत्पन्न कर रहा था। जिस संबंध में डाटा की विश्वसनीयता सुनिश्चित करने के लिए दिनांक 15/02/2024 को उद्योग का निरीक्षण किया गया। रियल टाइम मॉनिटरिंग के संचालन, उद्योग के काम काज तथा उद्योग में स्थापित डाटा संचार की जांच की गई।

निरीक्षण टीम में श्री प्राचीर दीक्षित, सॉल्यूशन आर्किटेक्ट आर.टी.एम. ई.आर.सी, श्री जी. के. बैगा कनिष्ठ, वैज्ञानिक, क्षेत्रीय कार्यालय सतना, श्री कुमार सौरभ रत्न, रसायनज्ञ ई.आर.सी. शामिल थे।

उद्योग के कार्यस्थल पर बालकेश वर्मा (प्लांट प्रभारी), राज बागरी (प्लांट प्रभारी) राजकुमार भारती (ऑफिस एक्सक्यूटिव) ,मनोज कुशवाहा (ऑफिस एक्सक्यूटिव) उपस्थित थे।

उद्योग विवरण :– CBWTF (Common Bio medical waste treatment facility)

Dist.	RO	CEMS	CEQMS	CAAQMS	PM	IPC
Satna	Satna	1	0	0	0	3

पैरामीटर :–
1. Carbon Monoxide (CO)
2. Carbon Dioxide (CO2)
3. Primary temperature
4. Secondary temperature

अवलोकन:– कार्यस्थल (उद्योग) पर प्लांट प्रभारी से प्रथम दृष्टि पूछताछ की गई जिसमें प्लांट प्रभारी ने निम्न जानकारी दी ।

– इंसीनीरेटर इकाई के कार्य का समय –10:00 AM - 18:00 PM (दैनिक)

– ज्वलन किये जाने वाले कचरे की मात्रा –700–800 किलो ग्राम (दैनिक)

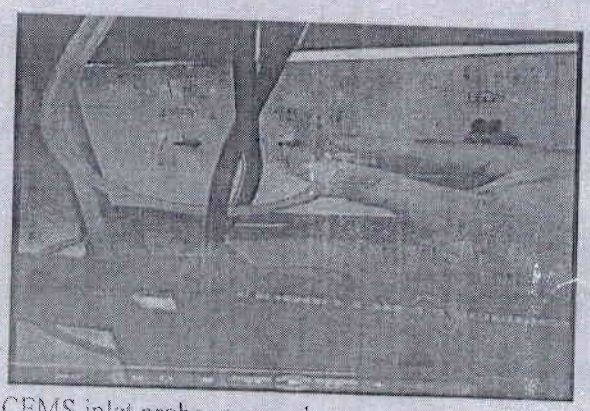
– आउट्लेट से निकलने वाला तरल अपशिष्ट का कॉस्टिक सोडा से उदासीकरण करके छोटी ई.टी. पी. यूनिट के माध्यम से दूषित(Effluent) जल को ट्रीट कर लिया जाता है।

निरीक्षण दल का अवलोकन :–

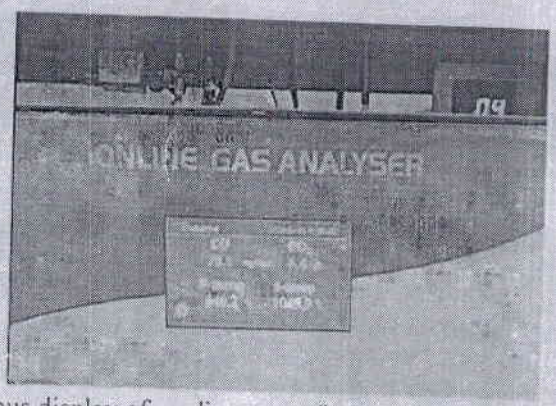
(2.1) एनालाइजर :–

Make : Vasthi Instruments Pvt. Ltd,
Sl. No. : V12020000146
Model No : OMGA2000
Mfg. Date : 06-11-2020

निरीक्षण के दौरान इनलेट प्रॉब और आउट लेट प्रॉब दोनों को एनालइजर से अलग किया गया।



CEMS inlet probe removed



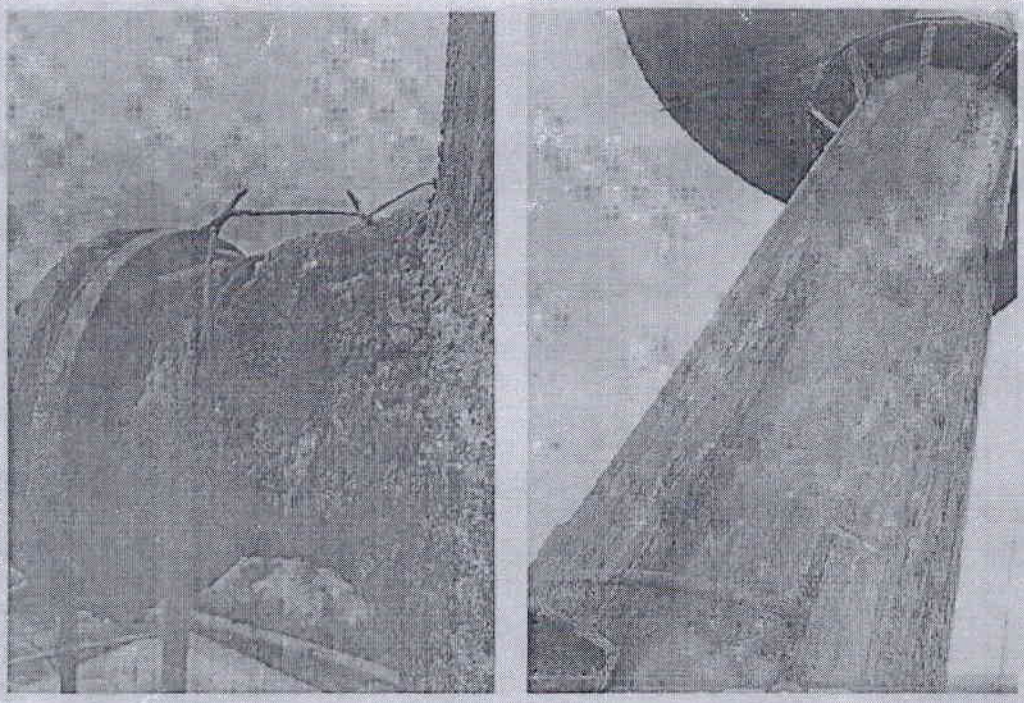
Continuous display of reading ever after Detaching the sample probe

1. इन दोनों पॉइंट (इनलेट और आउटलेट) प्रॉब को हटाने के बावजूद भी एनालाइजर बिना किसी व्यवधान के डाटा को प्रेषित करता पाया गाया। डाटा के प्रेषण में इन कियाओं का कोई प्रभाव नहीं पड़ा तथा पूर्व की तरह नियमित डाटा प्राप्त होता रहा जो संशयात्मक स्थिति को दर्शाता है।
2. एनालाइजर को पूर्ण रूप से बंद किया गया। जिससे सेंट्रल सर्वर पर डाटा का प्रेषण बंद हो गया। एनालाइजर के बंद होने पर डाटा प्रेषण बंद हो जाता है लेकिन एनालाइजर द्वारा भेजे गये डाटा की प्रामणिकता संशयात्मक है । इससे यह स्पष्ट होता है कि डाटा एनालाइजर के माध्यम से ही प्रेषित हो रहे हैं। इनलेट – आउटलेट पाईप का अवलोकन करने पर पाया की एक प्रोब स्टैक से जुड़ी हुई है जो की PM(particulate Matter) के सान्द्रण (concentration) की रीडिंग देती है एवं दूसरी प्रोब प्राइमरी एवं सेकण्डरी इंसीनेरटर से जुड़ी है।

2.2) स्टैक का अवलोकन :–

स्टेक का निरीक्षण किया गया जिसमे निम्न बिन्दु सामने आये ।

1. स्टेक में कई स्थानों से पानी एवं धुँए का रिसाव भी देखा गया



Leakages Noticed in stack

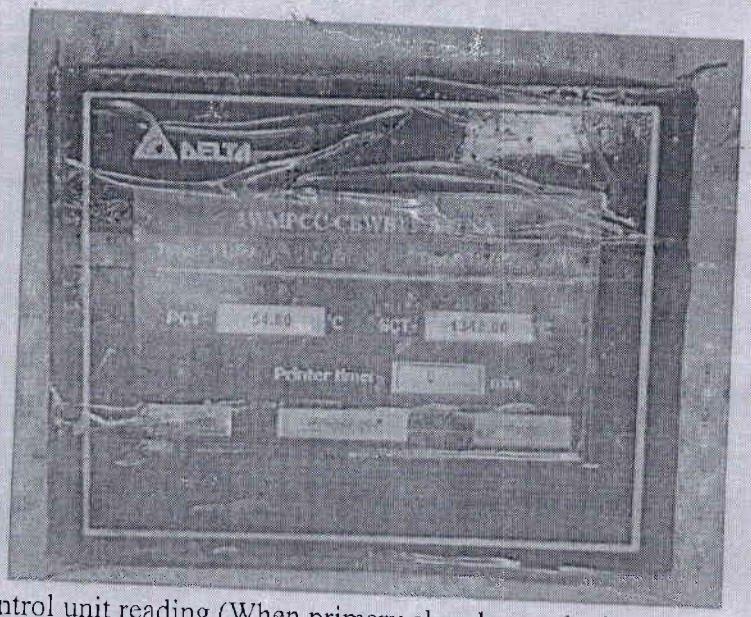
2. रिसाव के कारण एनालइजर को मिलने वाला सैम्पल की मात्रा संशयात्मक है।

(2.3) इंसीनिरेटर प्राइमरी चेम्बर :–

1 इंसीनिरेटर प्राइमरी चेम्बर के प्रोब का तथा उसके कण्ट्रोल यूनिट का अवलोकन किया कण्ट्रोल यूनिट पर प्राइमरी चेम्बर का तापमान 54.80 डिग्री सेल्सियस दर्शाया जा रहा था जो कि लगभग असंभव है।

842

(36)



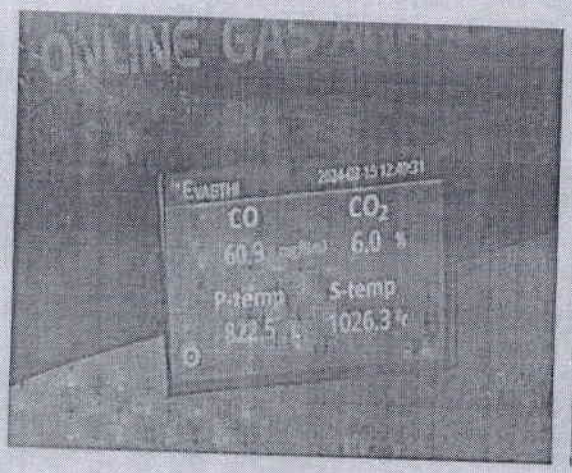
Control unit reading (When primary chamber probe is pulled out)

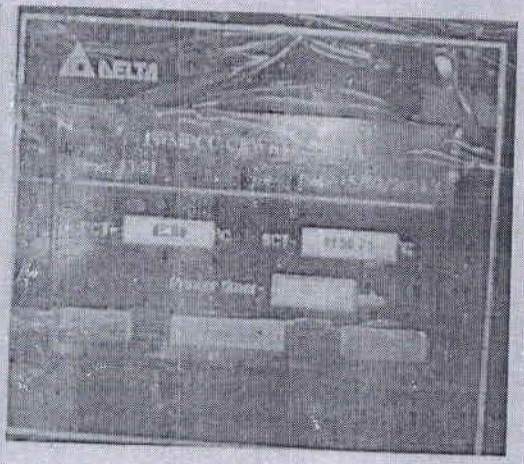
इस संबंध में प्लांट प्रभारी से पूछा गया तो उनका कथन था कि प्राइमरी चेम्बर की प्रॉब खराब हो गई है ।

इसकी कोई भी अधिकारिक सूचना कभी भी म.प्र.प्र.नि.बो. को नहीं दी गई, न ही इसका उल्लेख उद्योग द्वारा वर्क फ्लो (work flow) में किया गया है। यह अत्यंत संदेहजनक है कि प्रॉब के खराब होने की स्थिति में भी एनालाइजर द्वारा सेंट्रल सर्वर पर प्रेषित किये प्राइमरी चेंबर के डाटा सही अनुपात में थे।

1. निरीक्षण के दौरान यह भी पाया गया कि उपकरण के कन्ट्रोल यूनिट पर दर्शित इन्सिनिरेटर का डाटा एवं एनालइजर द्वारा प्रेषित किये जाने वाले डाटा में अत्यंत भिन्नता है जोकि अत्यंत संदेहस्पद एवं उद्योग कि प्रमाणिकता एवं निष्ठा पर प्रश्न चिन्ह है।

	Cems Analyser	Control Unit
प्राइमरी चेम्बर	822.5 °c	65.0 °c
सेकेण्डरी चेम्बर	1026.3 °c	1150.75 °c



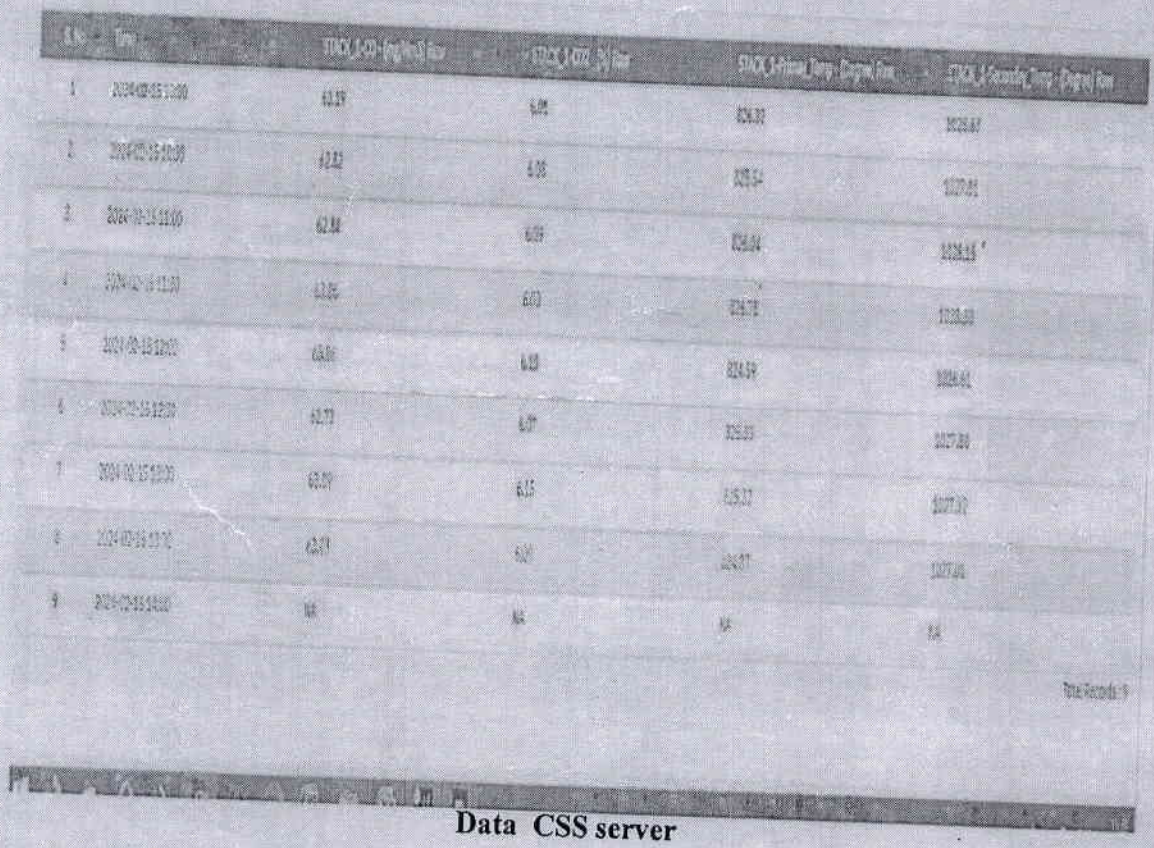


841

Gross difference in data Analyser and Control unit

दोनों यूनिटों द्वारा भेजे जा रहे आँकड़े आपस में बिल्कुल भी मेल नहीं हो रहा हैं। अतः यह स्पष्ट है कि इन्सीनीरटेर कण्ट्रोल यूनिट और एनालाइजर दोनों के डाटा में अत्यंत विषमता व्याप्त है। इससे भ्रम कि स्थिति निर्मित होती है।

एनालाइयजर के आकड़ो को सत्यापित करने के लिए प्राइमरी एवं सेकंडरी चेम्बर के इन्सिनेरटर कंट्रोलर यूनिट का पावर ऑफ किया गया। जिससे यह सुनिश्चित किया गया कि एनालाइजर को अब सैम्पल्स प्राप्त नहीं हो पर निरीक्षण दल द्वारा यह पाया गया कि एनालइजर को सेम्पल प्राप्त न होने की स्थिति में भी इसके द्वारा लगातार सही अनुपात में डाटा डिस्प्ले कर रहा था एवं सेन्ट्रल सर्वर पर प्रेषित भी कर रहा था।



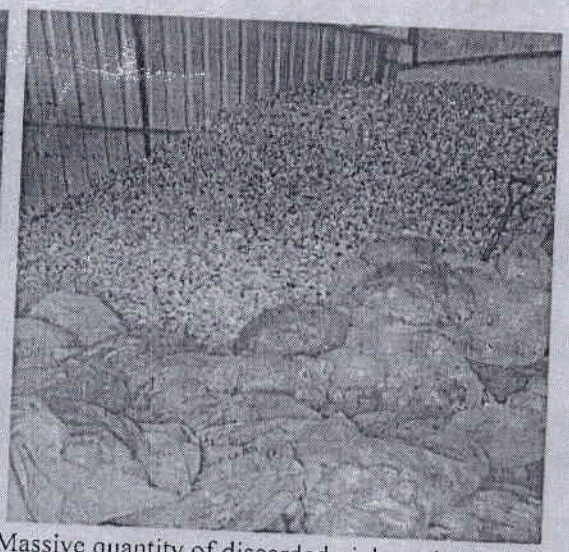
Data CSS server

(2.4) अपशिष्ट प्रबंध अवलोकन :–

1. अपशिष्ट :– 1. उड़न राख (Fly ash) का एक गोदाम भरा हुआ था। जिसका कई दिनों से निस्तारण नहीं हुआ ।

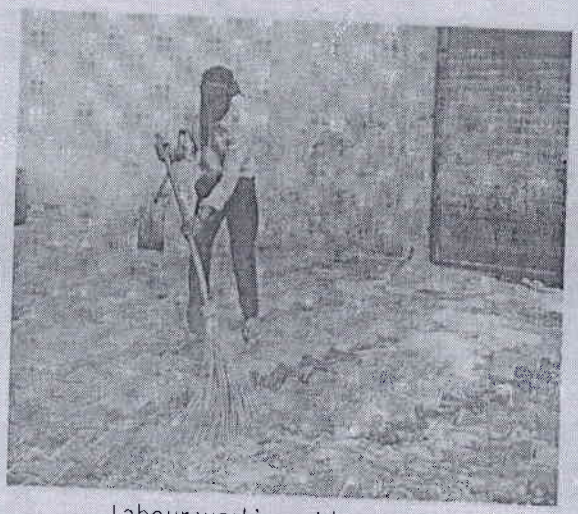
2. एक पूरा गोदाम काँच की छोटी शीशी जो दवाई के उपयोग मे आती हैं, से भरा हुआ था।

Huge storage of fly ash at site



Massive quantity of discarded vials noticed at site

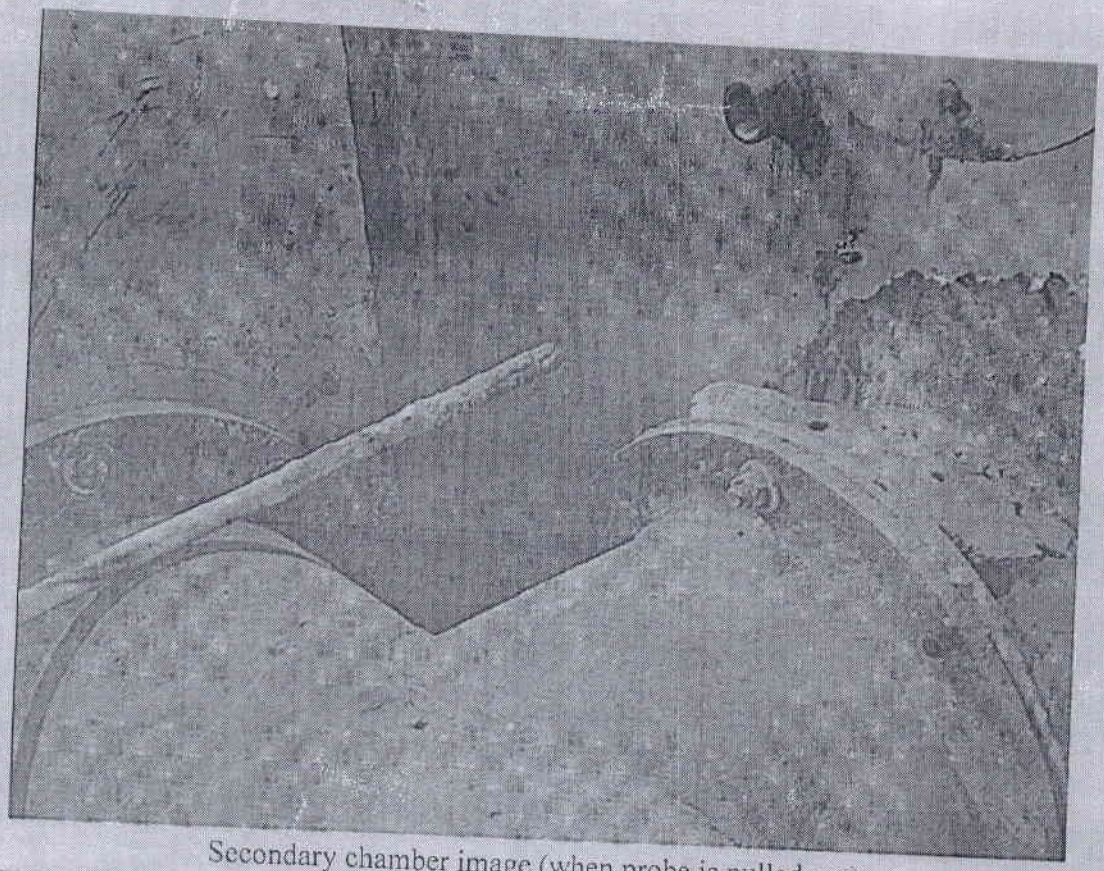
2- शेडर से आने वाला प्लास्टिक अपशिष्ट एक गोदाम में बोरियों में रखा पाया गया। कार्यस्थल पर :– अपशिष्टों पर सीधे तौर पर कार्य करने वाले श्रमिकों के लिए सुरक्षा मानकों का ध्यान नहीं दिया जा रहा था। जैसे:–मास्क, सेफ्टी शूज, हेण्ड ग्लाव्ज आदि।



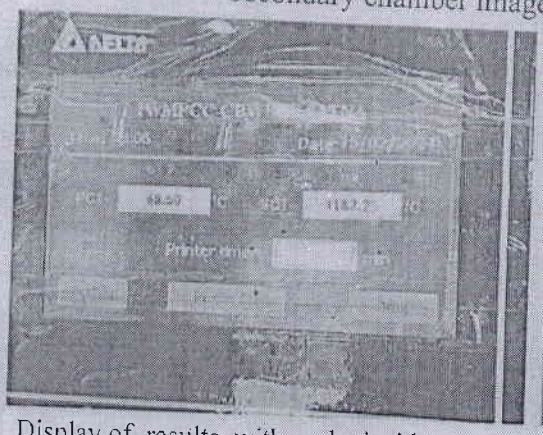
Labour working without safety masks shose and gloves in hazardous condition

आदि सुरक्षा मानकों से कड़ाई से पालन नहीं हो रहा था।

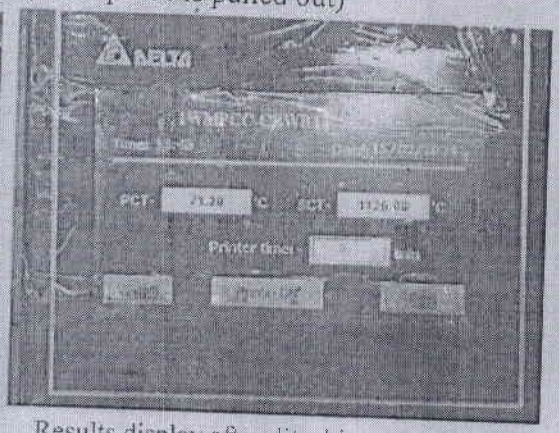
(2.5) सेकण्डरी चेम्बर का अवलोकन :–(1) 1:00 pm पर सेकेण्डरी चेम्बर के तापमान की रीडिंग लेने पर तापमान 1182°C दर्ज किया गया। उसके पश्चात सेकेणडरी चेम्बर की प्रॉब को चेम्बर से बाहर निकाल कर रख दिया गया। 40 मिन्ट तक प्रॉब को चेम्बर से बाहर के रखने के बाद 1:40 pm पर जब पुनः रीडिंग ली गई तब चेम्बर का तापमान गिरकर 1126°C हो गया था।



Secondary chamber image (when probe is pulled out)



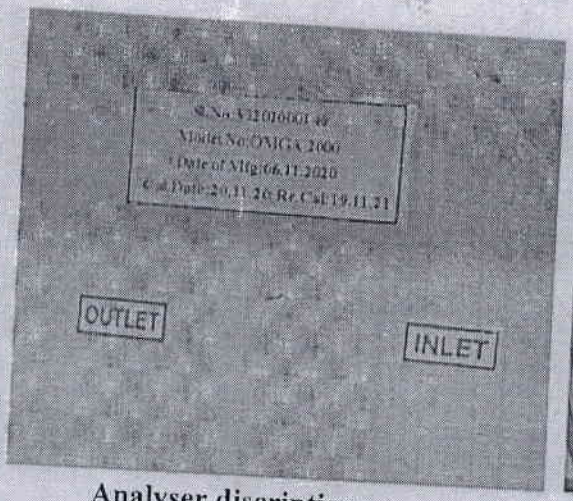
Display of results with probe inside



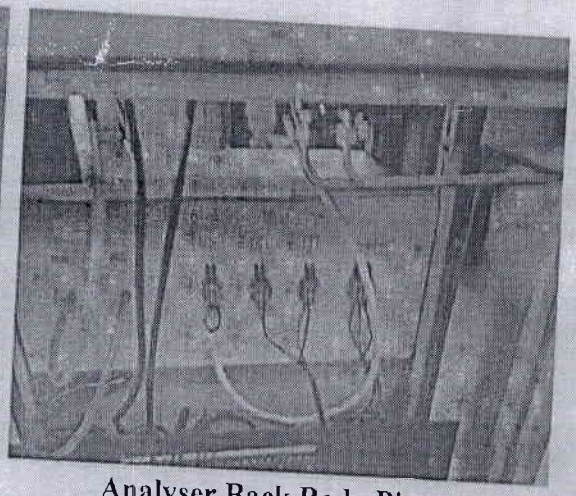
Results display after ditaching sample probe

निष्कर्ष :- 40 मिनिट तक प्रॉब को बाहर रखने के बावजूद भी तापमान मे केवल 56.25°C की ही गिरावट दर्ज की गई जो सामान्य स्थिति से बेहद कम है अत: कण्ट्रोल यूनिट की कार्यप्रणाली भी संदेह के दायरे मे है।

(2.6) Calibration process:-



Analyser discription



Analyser Back Body Pic

Last Calibration Date 20-11-2020

1. एनालाइजर का केलीब्रेशन 20/11/2020 के बाद से नहीं किया गया है। इस संबंध में वेन्डर से बात हुई जिसने बताया कि हर वर्ष मे 1 बार कैलिब्रेशन होता है मगर यह जानकारी भी असत्य पायी गयी।
2. उद्योग द्वारा उपकरण के केलीब्रेशन से संबंधी किसी भी प्रकार की रिपोर्ट ऑनलाइन अथवा ऑफलाइन प्रस्तुत नहीं की जा सकी।

जांच के प्रमुख निष्कर्ष इस प्रकार हैं:–

- एनालाइजर बिना सैंपल प्राप्त हुए भी डाटा को स्वंय प्रोसेस करने के साथ –साथ सेन्ट्रल सर्वर पर प्रेषण भी कर रहा है।
- डाटा क्लाउड के माध्यम से रूट करके सेंट्रल सर्वर पर प्रेषित किया जा रहा है। जो कि प्रोटोकॉल का उल्लंघन हैं।
- इन्सिनेरटर कंट्रोलर यूनिट तापमान के डाटा से छेड़–छाड़ (Tampering) कर मिथ्या डाटा प्रेषित कर रहा है।
- इन्सिनेरटर के सेकण्डरी चेंबर से प्रोब को अलग करने पर भी तापमान मे उल्लेखनीय परिवर्तन नहीं पाया गया जिससे स्पष्ट रूप से डाटा एवं उपकरण की विश्वसनीयता संदेहास्पद है।
- चिमनी में रिसाव के चलते उचित मात्रा में सेम्पल प्राप्त होना तथा पैरामीटर के आकड़ों की प्रमाणिकता संदेहास्पद प्राप्त होने में संदेह रहेगा।
- उद्योग से संबद्ध HCF (हेल्थ केयर फैसिलिटी) की जानकारी के अलावा उनसे प्राप्त होने वाले कचरे के मात्रा का स्पष्ट उल्लेख नहीं है।
- स्क्रॅबर एवं इंसीनिरेटर हेतु पृथक से विद्युत मीटर स्थापित नहीं किया गया था।
- वर्तमान उद्योग आर.टी.एम. नेटवर्क अर्किटेक्चर के अनुसार डाटा को उद्योग से प्रेषित न करके क्लाउड नेटवर्क से रूट किया जाता है। यह डाटा प्रेषण करने की निरधारित प्रक्रिया(Protocal) का उल्लंधन है। डाटा संप्रेषण में उपयोग होने वाला उपकरण डाटा लॉगर नहीं पाया गया। MPPCB का डाटा ट्रांसमिशन प्रोटोकॉल एवं डाटा को प्रेषित करने के लिए निर्धारित ISO File format 7168 की कॉन्फिगरेशन लोकल नेटवर्क पर उपलब्ध नहीं थी। पूछे जाने पर वेन्डर संतोषजनक जवाब देने में असमर्थ रहे। अतः यह स्पष्ट है कि, डाटा क्लाउड के माध्यम से बोर्ड को प्राप्त हो रहा है।

कृपया आगे कि कार्यवाही के लिए रिपोर्ट प्रस्तुत की जाती है।

श्री प्रवीर दीक्षित
(सॉल्यूशन आर्किटेक्ट)

कुमार सौरभ रत्न
(रसायनज्ञ)

क्षेत्रीय कार्यालय,

म.प्र.प्रदूषण नियंत्रण बोर्ड,

रीवा रोड मैहर बाई पास, सतना (म.प्र.)

E-Mail-romppcb_satna@rediffmail.com, website- www.mppcb.nic.in

693

कमांक 21 /क्षे.का/प्र.नि.बो./पूर्व/2024, सतना, दिनांक 03/04/2024

प्रति,

सदस्य सचिव महोदय,
म.प्र. प्रदूषण नियंत्रण बोर्ड,
भोपाल (म.प्र.)

विषयः— ग्राम बड़खेरा, तहसील उँचेहरा, जिला सतना में मेसर्स इण्डो वाटर मैनेजमेंट एवं पाल्यूशन कन्ट्रोल कार्पोरेशन की जॉच कर कार्यवाही के संबंध में।

सन्दर्भः— 1. उप सचिव, मान्नीय मुख्य मंत्री कार्यालय, म.प्र. मंत्रालय बल्लभ भवन का पत्र कमांक 4569/CMS/PUB/2024 भोपाल, दिनांक 09.02.2024 ।
2. कार्यालय कलेक्टर एवं जिला मजिस्ट्रेट, जिला सतना(म.प्र.) का पत्र कमांक 125/शिकायत/सतर्कता/2024, सतना दिनांक 06.03.2024 ।
3. मुख्यालय भोपाल का पत्र कमांक 1476 दिनांक 26.03.2024 ।

——000——

महोदय,

उपरोक्त विषयांतर्गत संदर्भित पत्र के परिपेक्ष्य में आवेदक श्री राजीव नयन त्रिपाठी, ग्राम बरा पैपखार, पोस्ट मनकहरी हुजूर रीवा का मान्नीय मुख्यमंत्री जी को संबोधित आवेदन पत्र ग्राम बड़खेरा, तहसील उँचेहरा, जिला सतना में मेसर्स इण्डोवाटर मैनेजमेंट एण्ड पाल्यूशन कन्ट्रोल कार्पोरेशन की जॉच कर निरीक्षण प्रतिवेदन संलग्न कर आपकी ओर अग्रिम कार्यवाही हेतु प्रेषित है।

संलग्नः—उपरोक्तानुसार।

(डॉ. पुष्पेन्द्र सिंह)
क्षेत्रीय अधिकारी
सतना, दिनांक

पृ.कमांक /क्षे.का/प्र.नि.बो./पूर्व/2024,

प्रतिलिपि,

डिप्टी कलेक्टर हेतु कलेक्टर, जिा सतना की ओर कृपया सूचनार्थ प्रेषित।

DFC (T)

SF-III
24/4

(डॉ. पुष्पेन्द्र सिंह)
क्षेत्रीय अधिकारी
म.प्र. प्रदूषण नियंत्रण बोर्ड,
सतना (म.प्र.)

UAC (CH)
26/4/24

निरीक्षण प्रतिवेदन

688
692

मेसर्स इण्डोवाटर मैनेजमेंट एण्ड पाल्युशन कन्ट्रोल कार्पो., ग्राम–बड़खेरा, तहसील–उँचेहरा, जिला सतना (म.प्र.)

1. निरीक्षण दिनांक :– 15.03.2024।

2. बोर्ड के उपस्थित अधिकारी का नाम एवं पद :–

कमांक	नाम	पद
1	प्राची पाण्डेय	उपयंत्री
2	जी. के. बैगा	कनिष्ठ वैज्ञानिक

3. उद्योग परिसर में जॉच के समय उपस्थित उद्योग प्रतिनिधि :–

कमांक	नाम	पद
1	बालकेश वर्मा	प्लांट सुपरवाइजर
2	मनोज कुशवाहा	ऑफिस सुपरवाइजर

4. प्लांट का विवरण :– वियांकित संस्थान की क्षमता का विवरण निम्नानुसार है :–

क.	विवरण	इंसिनरेटर	आटोक्लेव	श्रेडर	अन्य
1	क्षमता	100 Kg/hr Make- Micro Ignite	1. 350 Ltr/hr Make- M/s. Tanco 2. 1500 Ltr/hr Make- M/s. Tanco	1. 40 kg/hr, Robust design. 2. 250 kg/hr. Robust design and slow rotation	ETP 20 KLD and Sharp pit.

यह संस्थान वर्ष 2009 से संचालित है तथा वर्तमान मे बोर्ड द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 के अंतर्गत सम्मति एवं जैव चिकित्सा अपशिष्ट प्रबंधन नियम 2016 एवं परिसंकटमय एवं अन्य अपशिष्ट (प्रबंधन एवं सीमापार संचालन) नियम 2016 अंतर्गत प्राधिकार प्रदत्त किया गया है। जल एवं वायु सम्मति की वैधता दिनांक 30.06.2027 एवं परिसंकटमय व जैव चिकित्सा प्राधिकार की वैधता दिनांक 30.06.2027 तक है।

5. **संस्थान का कार्यक्षेत्र** :– संस्थान द्वारा 08 जिलों कमशः सतना, मैहर, रीवा, सीधी, सिंगरौली, पन्ना, छतरपुर एवं दमोह के जैव चिकित्सा अपशिष्ट का संग्रहण एवं निपटानं किया जा रहा है। उपरोक्त जिलों से जैव चिकित्सा अपशिष्ट के संग्रहण हेतु जी.पी.एस. युक्त 12 वाहन संस्थान द्वारा उपयोग में लाये जा रहे हैं।

6. **दूषित जल उपचार व्यवस्था :–** संस्थान में स्क्रवर, वाशिंग तथा अन्य गतिविधियों से उत्पन्न होने वाले दूषित जल के उपचार हेतु 20 के.एल.डी. क्षमता का दूषित जल उपचार संयंत्र की स्थापना की गयी है।

7. **वायु प्रदूषण नियंत्रण व्यवस्था :–** इंसिनरेटर के साथ वायु प्रदूषण नियंत्रण हेतु साइक्लोन, वेटस्क्रवर तथा 30 मीटर ऊँचाई की चिमनी स्थापित है जिसके साथ स्पाइरल लैडर, मॉनिटरिंग प्लेटफार्म एवं पोर्ट की व्यवस्था की गयी है।

8. **परिसंकटमय अपशिष्ट प्रबंधन :–** इंसिनरेटर ऐश को नियमानुसार टी.एस.डी.एफ. यूनिट भेज दिया गया था।

9. **जैव चिकित्सा अपशिष्ट प्रबंधन :–** संस्थान द्वारा रेड, ब्ल्यू एवं वाइट कैटेगरी के अंतर्गत संग्रहित जैव चिकित्सा अपशिष्ट का संग्रहण, उपचार तथा निपटान किया जाता है। यलो कटेगरी के अपशिष्ट को इंसिनरेटर के माध्यम से निपटान किया जाता है।

10. **प्लास्टिक अपशिष्ट प्रबंधन :–** संस्थान द्वारा रेड कटेगरी के अंतर्गत संग्रहित जैव चिकित्सा अपशिष्ट की आटोक्लेविंग तथा श्रेडिंग करने के पश्चात मेसर्स मिश्रा ट्रेडर्स सतना, मेसर्स मास्टर प्रोडक्ट्स इण्डिया (कॉच हेतु), सरस्वती बोर्ड्स इण्डस्ट्रीज फिरोजाबाद एवं मेसर्स मेघा पॉलीमर्स इन्दौर के माध्यम से निपटान हेतु दिया जाता है।

कार्यालय कलेक्टर एवं जिला मजिस्ट्रे, जिला सतना के पत्र क. 125 दिनांक 06.03.2024 मे उद्वोग की जाच कर कार्यवाही के संबंध मे दिनांक 15.03.2024 को किया गया निरीक्षण निम्नानुसार है:–

क.	मांगी गई जानकारी	निरीक्षण प्रतिवेदन
1.	BMW नियम 2016 के अनुसार CBWTF प्लांट के न्यूनतम एक एकड़ डाइवर्टड जमीन चाहिए किन्तु यह प्लांट आधा एकड़ से भी कम डाइवर्टड जमीन पर कैसे संचालित है।	प्लांट की डाइवर्टड भूमि 2 एकड़ है जिसमें CBWTF की स्थापना की गई है। खसरा नं. 206, 207, 210 एवं 211 उद्वोग के स्वामित्व की डाइवर्टड भूमि है। **(संलग्न डायवर्सन की प्रति)** (संलग्न-01)
2.	प्लांट लोकेशन से मनुष्य रहवास और जल स्त्रोत का बफर जोन 500 मीटर दूर होना चाहिए किन्तु इंडो वाटर प्लांट से प्राइमरी स्कूल सिर्फ 250 मीटर, बरखेड़ा गांव की बसाहट 300 मीटर से कम, मंदिर भी 250 मीटर और 10 लाख से भी ज्यादा आबादी वाले सतना शहर को पीने के पानी का एकमात्र श्रोत सतना नदी 250 मीटर से भी कम होने के वावजूद इस प्लांट को कैसे संचालित किया जा रहा है।	प्लांट लोकेशन के आसपास किसी भी प्रकार की रहवाशी बस्ती ना होकर कुछ 8–10 घर बने है। प्लांट के आसपास प्राइमरी स्कूल एवं सतना नदी इत्यादि पर्याप्त दूरी पर स्थापित है।

3.	प्लांट संचालक द्वारा जांच समिति को लिखित में नए इंसीनरेटर प्लांट लगाने की सूचना देने के बाद भी नया प्लांट नहीं लगा दिखाया गया या नहीं लगाया गया, दोनों ही परिस्थितियों में मध्यप्रदेश प्रदूषण बोर्ड के अधिकारियों द्वारा नियम विरूद्ध जाकर इस प्लांट को आनन फानन में बिना पर्यावरणीय स्वीकृति के संचालन की अनुमति कैसे प्रदान कर दी गई।	नये इन्सीनेटर प्लांट की स्थापना हेतु उद्योग द्वारा समय बद्ध कार्य योजना बोर्ड को प्रस्तुत की गई है एवं माननीय एन.जी.टी. के आदेशानुसार पर्यावरण स्वीकृति आर्डर कं. 66/2021 के अनुसार जो CBWTF वर्ष 2014 से पहले संचालित है और इन्सीनेटर प्लांट की क्षमता सामान रहती है तो पर्यावरण स्वीकृति की आवश्यकता नही है। इंसीनेटर प्लांट वर्ष 2009 से निरन्तर संचालित है। इंसीनेटर की क्षमता सामान रूप से 100 कि.ग्रा. प्रति घण्टा ही है।
4.	प्राप्त सूचना अनुसार इस प्लांट में आटोक्लेव की स्वीकृति क्षमता 350 लीटर की है किन्तु इस प्लांट द्वारा 1200 लीटर का आटोक्लेव स्थापित बिना अनुमति और बिना रू के संचालित है।	बायो मेडीकल वेस्ट निपटान के कार्य को व्यवस्थित समय पर निपटान अति आवश्यक है अतः आटोक्लेव वैकल्पिक व्यवस्था के तहत स्थापित किया गया है।
5.	जाँच समिति को संचालक ने अपने पूरे स्टॉफ को हेपेटाइटिस बी का टीका लगा हुआ बताया किन्तु इनके एक कर्मचारी श्री आशीष कुमार S/O सुरेश चौधरी को हेपेटाइटिस बी का संक्रमण इस प्लाट में कार्य करते हुए हुआ। (मेडीकल रिपोर्ट संलग्न)	उद्योग द्वारा सभी कर्मचारियों का समय–समय पर टीकाकरण किया जाता है। **(प्रपत्र सलग्न है)।** (संलग्नक – 02)
6.	केन्द्रीय पर्यावरण, वन जलवायु परिवर्तन मंत्रालय के पर्यावरण नियमों के उल्लघन (Violation) संबंधित स्पष्ट विशेष रूपरेखा (SOP) के वावजूद इस प्लांट को बिना पर्यावरणीय स्वीकृति के CTO कैसे जारी कर दिया गया।	माननीय एन.जी.टी. के आदेशानुसार पर्यावरण स्वीकृति आर्डर कं. 66/2021 के अनुसार जो CBWTF वर्ष 2014 से पहले संचालित है और इन्सीनेटर प्लांट की क्षमता सामान रहती है तो पर्यावरण स्वीकृति की आवश्यकता नही है। इंसीनेटर प्लांट वर्ष 2009 से निरन्तर संचालित है। इंसीनेटर की क्षमता सामान रूप से 100 कि.ग्रा. प्रति घण्टा ही है।
7	सतना शहर की एकमात्र पेयजल जीवनदायनी सतना नदी के इतने पास अतिसंक्रमणकारी हेपेटाइटिस बी विषाणु युक्त पानी निकालने वाले प्लांट पर etp संयंत्र वस्तुस्थिति की जानकारी वर्तमान CTO में क्यों छुपाई जा रही है, जबकि संयुक्त जाँच समिति की रिपोर्ट में etp संयंत्र खराब स्थिति में बिना पानी कनेक्शन के बंद पाया गया था।	नियमानुसार बोर्ड से सम्मति प्राप्त कर प्लांट पर (20 KLD) लीटर प्रति दिन शोधन क्षमता का ETP स्थपित है। निरीक्षण के दौरान पाया गया कि किसी भी प्रकार से दूषित/उपचारित जल को बाहर नहीं भेजा जाता है। सपूर्ण जल को उपचारित होने के उपरांत पुनः उपयोग में ले लिया जाता है।

निरीक्षण के समय आब्जर्वेशन

685
689

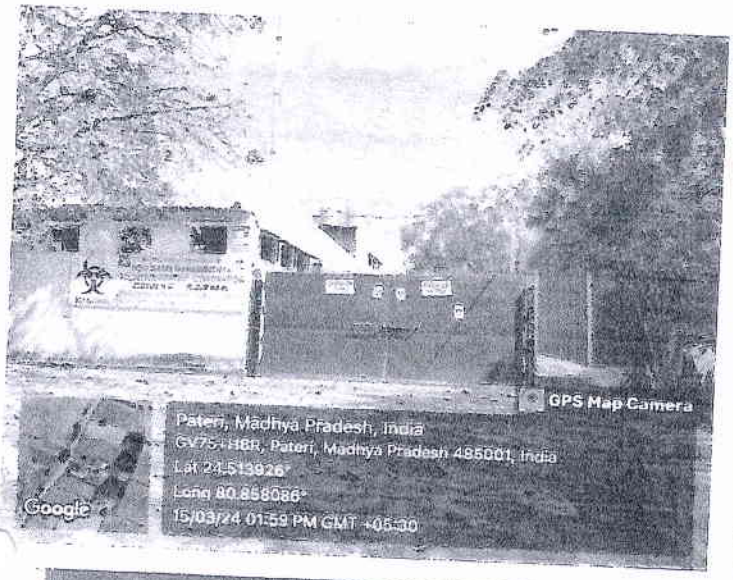
1. निरीक्षण के समय उद्योग संचालित था।
2. इंसिनरेटर के प्राइमरी चेम्बर का टेम्प्रेचर 850 तथा सेकेण्ड्री चेम्बर का टेम्प्रेचर 1050 था।
3. ई.टी.पी. संचालित पायी गयी ।
4. ऑटोक्लेव एवं श्रेडर संचालित थे।
5. प्लास्टिक वेस्ट, हेजार्डस वेस्ट को भी कवर्ड रूम में रखा गया था किन्तु कुछ प्लास्टिक अपशिष्ट शेड के बाहर अवलोकित किया गया।
6. उद्योग परिसर में जीव चिकित्सा अपशिष्ट को कवर्ड क्षेत्र में रखा गया था किन्तु कुछ जीव चिकित्सा अपशिष्ट शेड के बाहर अवलोकित किया गया।
7. उद्योग परिसर में प्लांटेशन किया गया है।
8. उद्योग परिसर में पीछे एवं राईट साईड में बाउन्ड्रीवॉल नहीं पायी गयी।
9. चिमनी में स्टैक मॉनिटरिंग की फैसिलिटी बनायी गयी है।
10. निरीक्षण के समय चिमनी में काला धुँआ उत्सर्जित होता पाया गया है।
11. उद्योग परिसर में हाउस कीपिंग ठीक नही पायी गयी।
12. इंसिनरेटर के साथ वेट स्कवर, साइक्लोन वायु प्रदूषण नियंत्रण व्यवस्था के रूप में स्थापित किये गये हैं।
13. इंसिनरेटर के बाहर ऐश पाई गई।
14. कान्टीनिवस ऑनलाइन मॉनिटरिंग सिस्टम तथा पी.टी.जेड. कैमरा स्थापित किया गया है।
15. बी.एम.डब्ल्यू. को इंसिनरेटर में मैन्युअली फीड किया जाना पाया गया है।

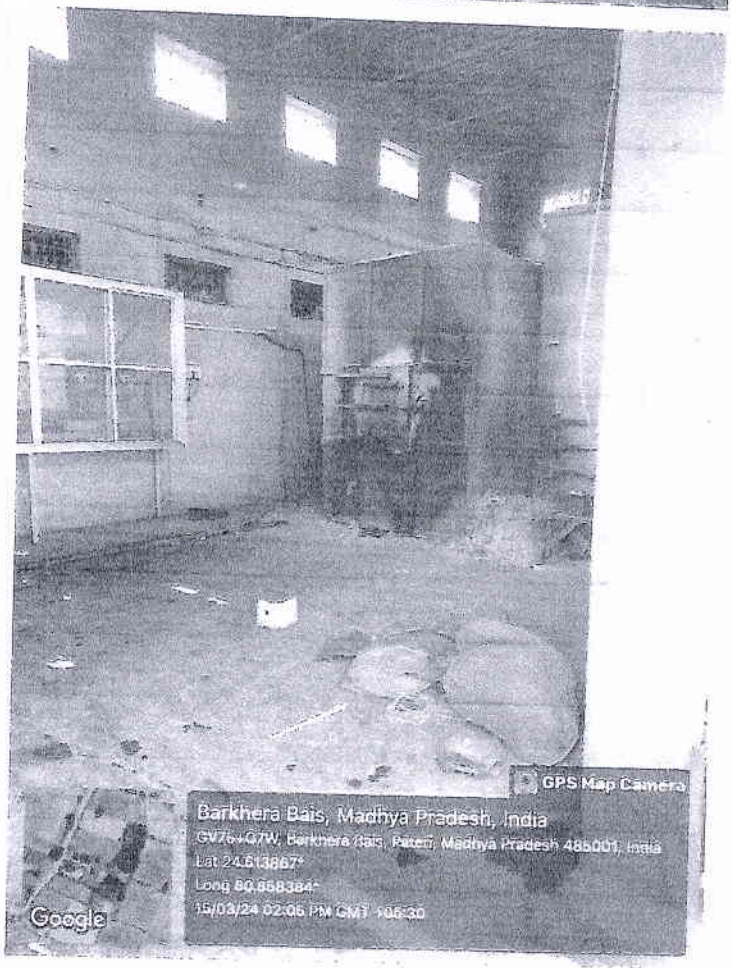
अभिमत :–

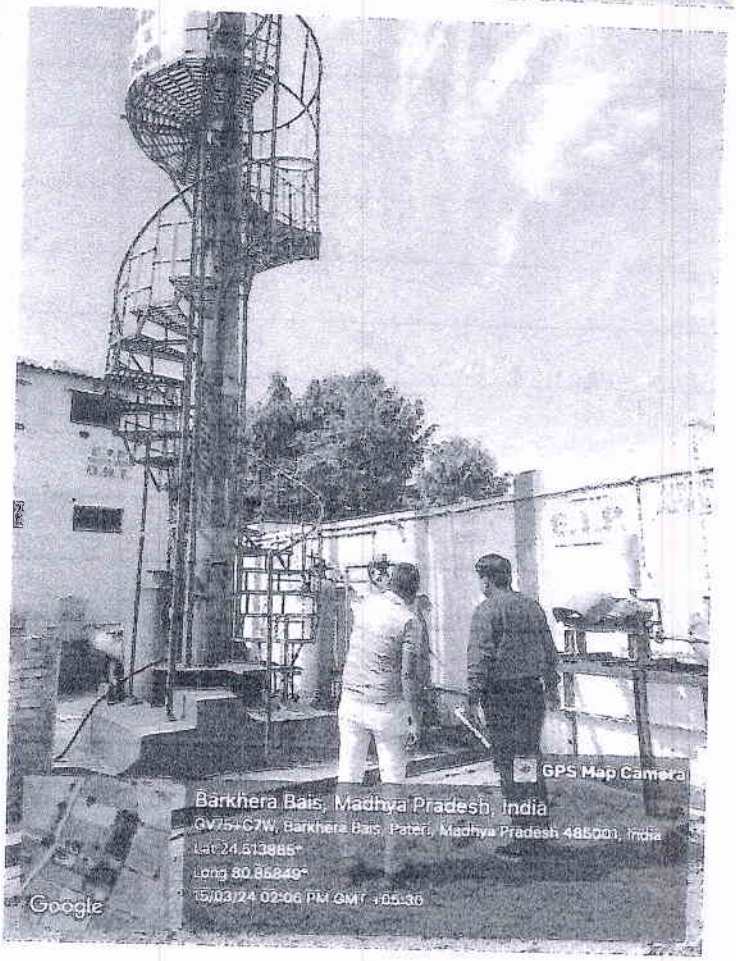
1. इंसिनरेटर बहुत पुराना एवं पुरानी तकनीकी का है तथा इसमें वायु प्रदूषण नियंत्रण के लिये बैग हाउस भी नहीं है व जीव चिकित्सा अपशिष्ट को मैन्युअली फीड किया जा रहा था। अत्एव इस इंसनिरेटर में अपग्रेडेशन की आवश्यकता है अथवा इसके स्थान पर आधुनिक तकनीकी का नया इंसिनरेटर लगाया जाना अनुशंसित है।
2. जीव चिकित्सा अपशिष्ट के भण्डारण कक्ष का गेट जो बाहर खुलता है उस पर एक शेड बनाया जाये, जब भी जीव चिकित्सा अपशिष्ट को वाहन से खाली किया जाता है तो इसकी दुर्गन्ध से आसपास का क्षेत्र प्रभावित न हो अतः जीव चिकित्सा अपशिष्ट के भण्डारण कक्ष के गेट पर शेड बनाया जाना अनुशंसित है।
3. उद्योग परिसर में कार्यरत कर्मचारी बिना मास्क लगाये पाये गये, उन्हें मास्क लगाये जाने हेतु समय–समय पर निर्देशित किया जावे।

उपयंत्री
म.प्र. प्रदूषण नियंत्रण बोर्ड,
सतना (म.प्र

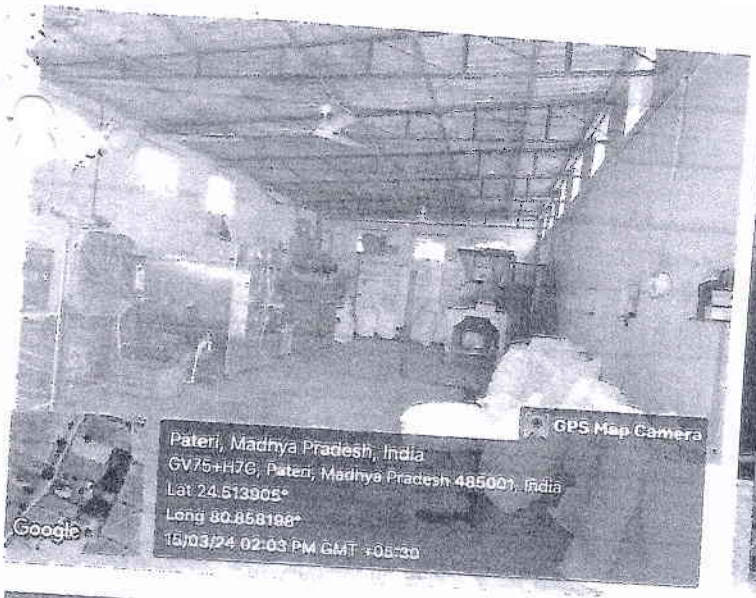
निरीक्षण के समय लिये गये फोटोग्राफ्स





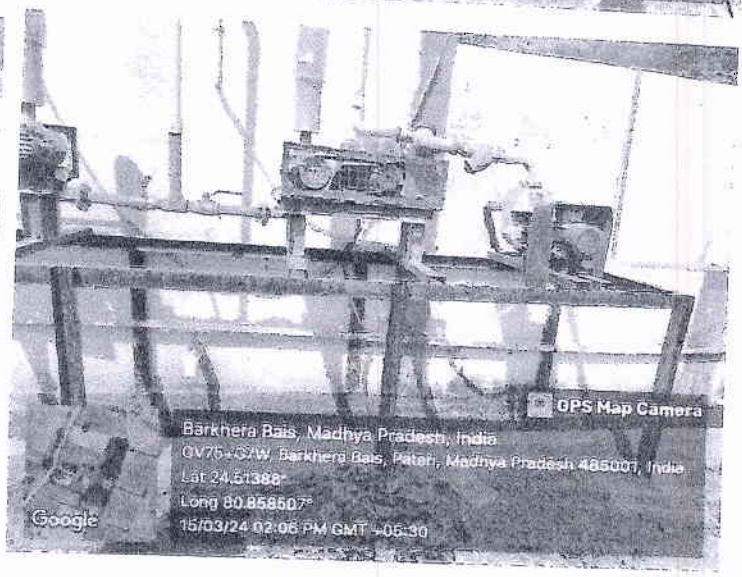


~~683~~
687

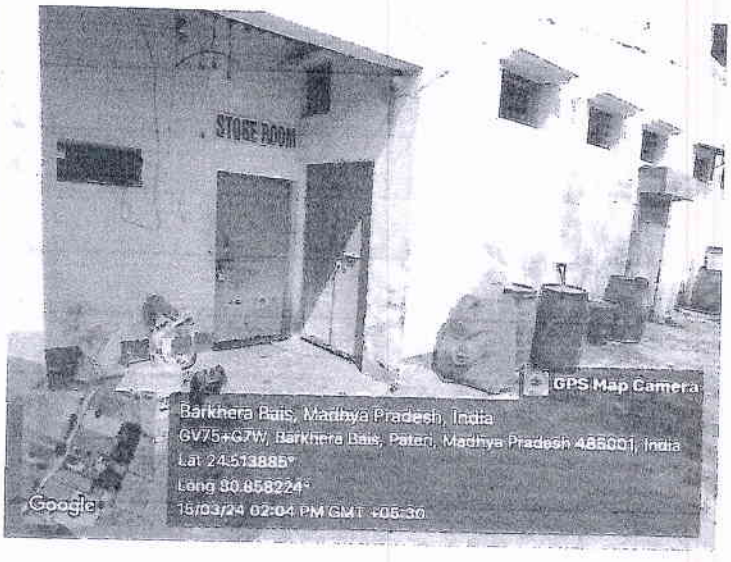

GPS Map Camera
Pateri, Madhya Pradesh, India
GV75+H7C, Pateri, Madhya Pradesh 485001, India
Lat 24.513905°
Long 80.858198°
15/03/24 02:03 PM GMT +05:30
Google


GPS Map Camera
Barkhera Bais, Madhya Pradesh, India
GV75+G7W, Barkhera Bais, Pateri, Madhya Pradesh 485001, India
Lat 24.513922°
Long 80.858528°
15/03/24 02:07 PM GMT +05:30
Google


GPS Map Camera
Barkhera Bais, Madhya Pradesh, India
GV75+G7W, Barkhera Bais, Pateri, Madhya Pradesh 485001, India
Lat 24.513821°
Long 80.858485°
15/03/24 02:06 PM GMT +05:30
Google


GPS Map Camera
Barkhera Bais, Madhya Pradesh, India
GV75+G7W, Barkhera Bais, Pateri, Madhya Pradesh 485001, India
Lat 24.513886°
Long 80.858507°
15/03/24 02:06 PM GMT +05:30
Google


GPS Map Camera
Pateri, Madhya Pradesh, India
GV75+H6R, Pateri, Madhya Pradesh 485001, India
Lat 24.513918°
Long 80.858086°
15/03/24 02:00 PM GMT +05:30
Google


STORE ROOM
GPS Map Camera
Barkhera Bais, Madhya Pradesh, India
GV75+G7W, Barkhera Bais, Pateri, Madhya Pradesh 485001, India
Lat 24.513885°
Long 80.858224°
15/03/24 02:04 PM GMT +05:30
Google

क्षेत्रीय कार्यालय
म.प्र. प्रदूषण नियंत्रण बोर्ड,
रीवा रोड मैहर–अमरपाटन बाई पास, सतना (म.प्र.)
e-Mail-rompcb_satna@rediffmail.com, website- www.mppcb.nic.in

कमांक 1192 क्षे.का. / प्रनिबो / पूर्व / 2023,

सतना, दिनांक: 04/1/24

प्रति,

श्री एच.के. शर्मा,
डायरेक्टर पर्यावरण (तक.)
म.प्र. प्रदूषण नियंत्रण बोर्ड
भोपाल (म.प्र.)

M.P. Pollution Control Board
BHOPAL M.P.
E/No.: 1803849
Date : 12/1/24

विषयः– मेसर्स इण्डो वॉटर मैनेजमेंट एण्ड पॉल्यूशन कंट्रोल कॉर्पोरेशन सतना की निरीक्षण प्रतिवेदन एवं मॉनिटरिंग रिपोर्ट बावत्।

संदर्भः– बोर्ड मुख्यालय का पत्र कमांक 256 दिनांक 21.11.2023।

———000———

महोदय,

उपरोक्त विषय के संदर्भ में लेख है कि ग्राम बड़खेरा पोस्ट भटनवारा, तहसील उचेहरा जिला सतना में संचालित सी.बी.डब्ल्यू.टी.एफ. संस्थान में इंडो वॉटर मैनेजमेंट एण्ड पॉल्यूशन कंट्रोल कॉर्पोरेशन का निरीक्षण प्रतिवेदन एवं मॉनिटरिंग रिपोट अभिमत सहित पत्र के साथ संलग्न कर आपकी ओर आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नः– उपरोक्तानुसार।

(डॉ. पुष्पेन्द्र सिंह)
क्षेत्रीय अधिकारी
म.प्र. प्रदूषण नियंत्रण बोर्ड
सतना (म.प्र.)

SE-III
15/1/24

679

निरीक्षण प्रतिवेदन

मेसर्स इण्डोवाटर मैनेजमेंट एण्ड पाल्युशन कन्ट्रोल कार्पो., ग्राम–बड़खेरा, तहसील–उँचेहरा, जिला सतना (म.प्र.)

1. निरीक्षण दिनांक :– 24.11.2023 ।

2. बोर्ड के उपस्थित अधिकारी का नाम एवं पद :–

क्रमांक	नाम	पद
1	प्राची पाण्डेय	उपयंत्री
2	अनूप श्रीवास्तव	रसायनज्ञ
3	डॉ.राजकरन	जे.एल.ए.

3. उद्योग परिसर में जॉच के समय उपस्थित उद्योग प्रतिनिधि :–

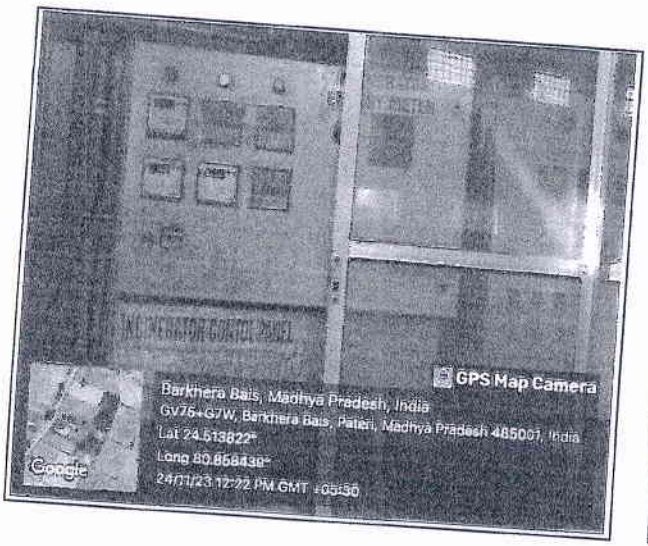
क्रमांक	नाम	पद
1	बालकेश वर्मा	प्लांट सुपरवाइजर
2	मनोज कुशवाहा	ऑफिस सुपरवाइजर

4. प्लांट का विवरण :– वियांकित संस्थान की क्षमता का विवरण निम्नानुसार है :–

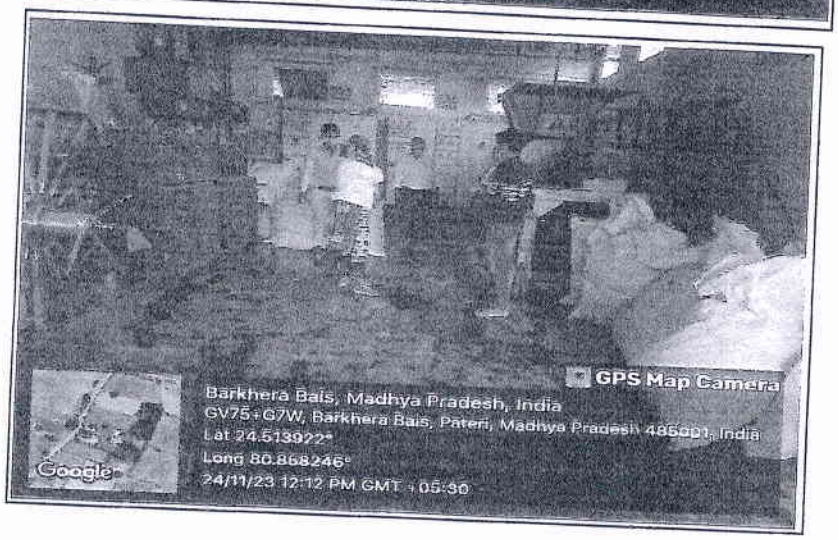
क्र.	विवरण	इंसिनरेटर	आटोक्लेव	श्रेडर	अन्य
1	क्षमता	100 Kg/hr Make- Micro Ignite	1. 350 Ltr/hr Make- M/s. Tanco 2. 1500 Ltr/hr Make- M/s. Tanco	1. 40 kg/hr, Robust design. 2. 250 kg/hr. Robust design and slow rotation	ETP 20 KLD and Sharp pit.

135 678

Incinerator – 100 Kg/Hr. & Bio Medical Waste Autoclave



Shredder – 250 Kg/Hr. & 40 Kg/Hr.

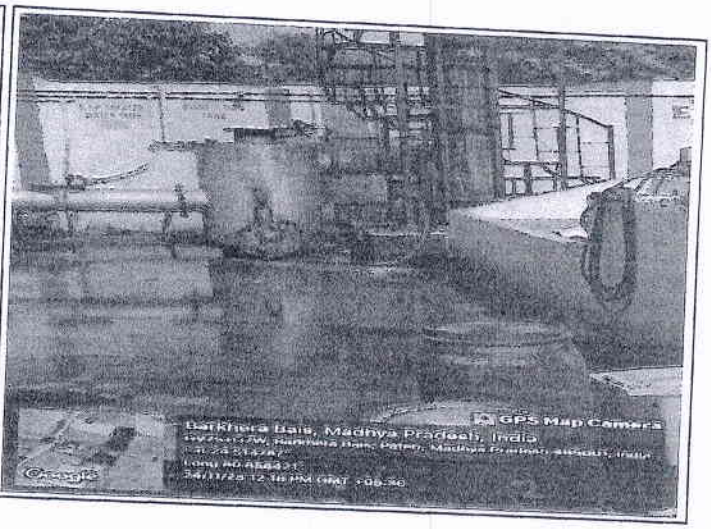


यह संस्थान वर्ष 2009 से संचालित है तथा वर्तमान मे बोर्ड द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 के अंतर्गत सम्मति एवं जैव चिकित्सा अपशिष्ट प्रबंधन नियम 2016 एवं परिसंकटमय एवं अन्य अपशिष्ट (प्रबंधन एवं सीमापार संचालन) नियम 2016 अंतर्गत प्राधिकार प्रदत्त किया गया है। जल एवं वायु सम्मति की वैधता दिनांक 30.06.2027 एवं परिसंकटमय व जैव चिकित्सा प्राधिकार की वैधता दिनांक 30.06.2027 तक है।

5. **संस्थान का कार्यक्षेत्र :–** संस्थान द्वारा 08 जिलों क्रमशः सतना, मैहर, रीवा, सीधी, सिंगरौली, पन्ना, छतरपुर एवं दमोह के जैव चिकित्सा अपशिष्ट का संग्रहण एवं निपटान किया जा रहा है। उपरोक्त जिलों से जैव चिकित्सा अपशिष्ट के संग्रहण हेतु जी.पी.एस. युक्त 12 वाहन संस्थान द्वारा उपयोग में लाये जा रहे हैं।

6. **दूषित जल उपचार व्यवस्था :–** संस्थान में स्क्रवर, वाशिंग तथा अन्य गतिविधियों से उत्पन्न होने वाले दूषित जल के उपचार हेतु 20 के.एल.डी. क्षमता का दूषित जल उपचार संयंत्र की स्थापना की गयी है।

Vehicle Washing Plateform and ETP- 20 KLD



~~133~~ 676

7. **वायु प्रदूषण नियंत्रण व्यवस्था :–** इंसिनरेटर के साथ वायु प्रदूषण नियंत्रण हेतु साइक्लोन, वेटस्कवर तथा 30 मीटर ऊँचाई की चिमनी स्थापित है जिसके साथ स्पाइरल लैडर, मॉनिटरिंग प्लेटफार्म एवं पोर्ट की व्यवस्था की गयी है।

8. **परिसंकटमय अपशिष्ट प्रबंधन :–** इंसिनरेटर ऐश को नियमानुसार टी.एस.डी.एफ. यूनिट भेज दिया गया था।

9. **जैव चिकित्सा अपशिष्ट प्रबंधन :–** संस्थान द्वारा रेड, ब्ल्यू एवं वाइट कैटेगरी के अंतर्गत संग्रहित जैव चिकित्सा अपशिष्ट का संग्रहण, उपचार तथा निपटान किया जाता है। यलो कटेगरी के अपशिष्ट को इंसिनरेटर के माध्यम से निपटान किया जाता है।

10. **प्लास्टिक अपशिष्ट प्रबंधन :–** संस्थान द्वारा रेड कटेगरी के अंतर्गत संग्रहित जैव चिकित्सा अपशिष्ट की आटोक्लेविंग तथा श्रेडिंग करने के पश्चात मेसर्स मिश्रा ट्रेडर्स सतना, मेसर्स मास्टर प्रोडक्ट्स इण्डिया (कॉच हेतु), सरस्वती बोर्ड्स इण्डस्ट्रीज फिरोजाबाद एवं मेसर्स मेघा पॉलीमर्स इन्दौर के माध्यम से निपटान हेतु दिया जाता है।

निरीक्षण के समय आब्जर्वेशन

1. निरीक्षण के समय उद्योग संचालित था।
2. इंसिनरेटर के प्राइमरी चेम्बर का टेम्प्रेचर 800 तथा सेकेण्ड्री चेम्बर का टेम्प्रेचर 1200 था।
3. ई.टी.पी. संचालित पायी गयी ।
4. ऑटोक्लेव एवं श्रेडर संचालित थे।
5. जीव चिकित्सा अपशिष्ट को कवर्ड क्षेत्र में रखा गया था।
6. प्लास्टिक वेस्ट, हेजार्डस वेस्ट को भी कवर्ड रूम में रखा गया था।
7. उद्योग परिसर में 'शेड के बाहर किसी भी प्रकार का जीव चिकित्सा अपशिष्ट नहीं अवलोकित किया गया।
8. उद्योग परिसर में प्लांटेशन किया गया है।
9. उद्योग परिसर में पीछे एवं राईट साईड में बाउन्ड्रीवॉल नहीं पायी गयी।
10. चिमनी में स्टैक मॉनिटरिंग की फैसिलिटी बनायी गयी है।
11. निरीक्षण के समय चिमनी में काला धुँआ उत्सर्जित होता पाया गया है।
12. उद्योग परिसर में हाउस कीपिंग ठीक नही पायी गयी।
13. इंसिनरेटर के साथ वेट स्कवर, साइक्लोन वायु प्रदूषण नियंत्रण व्यवस्था के रूप में स्थापित किये गये हैं।
14. कान्टीनिवस ऑनलाइन मॉनिटरिंग सिस्टम तथा पी.टी.जेड. कैमरा स्थापित किया गया है।
15. बी.एम.डब्ल्यू. को इंसिनरेटर में मैन्युअली फीड किया जाना पाया गया है।

अभिमत :–

1. इंसिनरेटर बहुत पुराना एवं पुरानी तकनीकी का है तथा इसमें वायु प्रदूषण नियंत्रण के लिये बैग हाउस भी नहीं है व जीव चिकित्सा अपशिष्ट को मैन्युअली फीड किया जा रहा था। अत्एव इस इंसनिरेटर में अपग्रेडेशन की आवश्यकता है अथवा इसके स्थान पर आधुनिक तकनीकी का नया इंसिनरेटर लगाया जाना अनुशंसित है।
2. जीव चिकित्सा अपशिष्ट के भण्डारण कक्ष का गेट जो बाहर खुलता है उस पर एक शेड बनाया जाये, जब भी जीव चिकित्सा अपशिष्ट को वाहन से खाली किया जाता है तो इसकी दुर्गन्ध से आसपास का क्षेत्र प्रभावित न हो अतः जीव चिकित्सा अपशिष्ट के भण्डारण कक्ष के गेट पर शेड बनाया जाना अनुशंसित है।
3. उद्योग परिसर में कार्यरत कर्मचारी बिना मास्क लगाये पाये गये, उन्हें मास्क लगाये जाने हेतु समय–समय पर निर्देशित किया जावे।
4. निरीक्षण के समय चिमनी में काला धुँआ उत्सर्जित होता पाया गया है। अत्एव उद्योग को उचित वायु प्रदूषण नियंत्रण व्यवस्था करनी चाहिये ।
5. वायु प्रदूषण के अपेक्षा में म.प्र.प्र.नि.बो. सतना द्वारा लीगल मॉनीटरिंग कराई गई जिसके परिणाम मानकों से अधिक पाये गये।

~~137~~ 670
674

मुख्यालय भोपाल के पत्र क. 256 दिनांक 21.11.2023 मे उद्वोग को दिये गये निर्देश के पालन के संबंध मे दिनांक 24.11.2023 को किया गया निरीक्षण निम्नानुसार है:–

क.	पत्र निर्देश	निरीक्षण के दौरान पायी गयी स्थिति
1.	निरीक्षण दौरान आपकी फैसेलिटी के भण्डारण कक्ष में लगभग 4.5 एम.टी. इंसीनिरेटर ऐश पायी गयी है। जिसे नियमानुसार डिस्पोजल किया जाना आवश्यक है।	निरीक्षण के दौरान भंडारण कक्ष में इंसिनरेटर ऐश नहीं पायी गयी। संस्थान प्रतिनिधि द्वारा बताया गया कि इंसीनिरेटर ऐश को नियमानुसार टी.एस.डी.एफ. यूनिट भेज दिया गया है।
2.	फैसेलिटी के पीछे एवं राईट साईड में बाउन्ड्रीवॉल नहीं है, जबकि फैसेलिटी के चारों ओर उॅची बाउन्ड्रीवॉल बनाया जाना आवश्यक है।	पालन नही किया गया ।
3.	फैसेलिटी में स्थापित इंसीनिरेटर पुरानी तकनीक का है एवं इसमें वायु प्रदूषण नियंत्रण के लिये बैग फिल्टर्स भी नहीं है एवं जैव चिकित्सा अपशिष्टों को मैन्यूअली फीडिंग किया जाता है। अतएव इंसीनिरेटर में अपग्रेडेशन की आवश्यकता है अथवा पुराने इंसीनिरेटर के स्थान पर नया आधुनिक तकनीक का इंसीनिरेटर लगाया जाना चाहिए जिसके लिए नियमानुसार कार्यवाही किया जाना आवश्यक है।	पालन नही किया गया एवं टाइम बाउंड कम्पलायंस रिपोर्ट लंबित है।
4.	बी.एम.डब्ल्यू. स्टोरेज कक्ष के बाहर शेड बनाया जावे, जिसमें बी.एम.डब्ल्यू. के बंद शेड में वाहन से खाली करते समय उसकी बदबू से आस–पास का क्षेत्र प्रभावित न हो।	पालन नही किया गया ।
5.	फैसेलिटी के चारों ओर सघन वृक्षारोपण किया जाना चाहिए।	पालन किया गया ।
6.	इंसीनिरेटर के प्राइमरी एवं सेकेन्ड्री चेम्बर्स के टेम्प्रेचर नियमानुसार कार्यरत होना आवश्यक है।	पालन किया गया ।

उपयंत्री
म.प्र. प्रदूषण नियंत्रण बोर्ड,
सतना (म.प्र.)

127 ~~566~~ 670

Annexure - I.

Regional Laboratory

MADHYA PRADESH POLLUTION CONTROL BOARD
Rewa Road Maihar Bypass, Satna (M.P.) 485001
Email:-romppcb_satna@rediffmail.com,website:-mppcb.nic.in

Analysis Report

Report No. RLMPPCB/AA/1784
RLMPPCB/Stack/1783

Sample From

Sr. No	Description of Sample	Date of Collection	Collected by	Date of Receipt	Date of Analysis
1	(PM_{10}) Near Main Gate West Direction PM_{10} (8 hour)	14.12.2023	Shri Anoop Kumar Shrivastava, Chemist M.P. Pollution Control Board, Satna	14.12.2023	18.12.2023
2	(PM_{10}) Near ETP East Direction PM_{10} (8 hour)	14.12.2023	Shri Anoop Kumar Shrivastava, Chemist M.P. Pollution Control Board, Satna	14.12.2023	18.12.2023
3	Stack Main Stack of CBWTF Incinerator	14.12.2023	Shri Anoop Kumar Shrivastava, Chemist M.P. Pollution Control Board, Satna	14.12.2023	18.12.2023

~~726~~ 669

Ambient Air Monitoring Results

S. No.	Parameters	Unit	Description		Remarks
			Near Main Gate West Direction PM_{10} (8 hour)	Near ETP East Direction PM_{10} (8 hour)	
1.	Particulate Matter (PM_{10})	$\mu gm/M^3$	88.12	76.08	As per IS 5182 (Part 23): 2006, PM 10

Stack Monitoring Result

S. No.	Parameter	Unit	Description	Remarks
			Main Stack of CBWTF incinerator	
1.	Particulate Matter	mg/NM^3	55.97	As per IS: 11255 (Part 3) : 2008, PM

(C.S Patel)
Junior Scientist
M.P.P.C.B., Satna

From: C.S. Patel
Junior Scientist,
M.P. Pollution Control Board,
Satna.

To:
Regional Officer,
M.P. Pollution Control Board,
Satna.

425 668

The Water (Prevention & Control of Pollution) Rules, 1974

From-XII

(See Rule -31)

Notice of intention to have sample analysed

Date:- 14/12/23

To,

M/S. Indo Water Managements & Pollution control corporation CBWTF Village - Barkhera, Tehsil - Unchehra District - Satna (M.P.)

Dear Sir,

Take notice that it is intended to have analysed the sample of water/ sewage effluent/trade effluent which is being taken today the .....14.....day of month Dec. 2023.....from (I)

(1) E.T.P. Untreated water From Waste water Collection Tank.

.....

(2) E.T.P. Treated water From E.T.P. Final Treated water Tank.

.....

.....

.....

.....

.....

Sample has been collected & sealed in my presence

Sign & Seal of Occupier

INDO WATER MANAGEMENTS & POLLUTION CONTROL CORPORATION C.B.W.T.F. SATNA

Anoop 14.12.23

Signature

Name & Designation the person Who has taken the sample

Anoop Kumar Shrivastava

CHEMIST

Regional Office

M.P. Pollution Control Board

Satna (M.P.)